

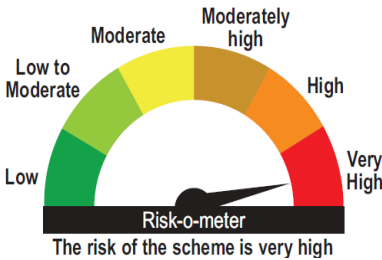
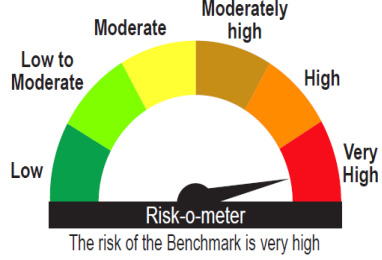
DRAFT SCHEME INFORMATION DOCUMENT

SECTION I

ICICI Prudential BSE Power ETF

(An open-ended Index Exchange Traded Fund tracking BSE Power Index)

SCRIP CODES:	
BSE: To be updated at the time of listing of units of the Scheme	NSE: To be updated at the time of listing of units of the Scheme

ICICI Prudential BSE Power ETF (the Scheme) is suitable for investors who are seeking*:	Scheme Riskometer	Benchmark Riskometer (BSE Power TRI)
<ul style="list-style-type: none">Long term wealth creationAn Exchange Traded Fund that aims to provide returns that closely correspond to the returns provided by BSE Power Index, subject to tracking error.		

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

It may be noted that the scheme risk-o-meter specified above is based on the internal assessment of the scheme characteristics and may vary post NFO when the actual investments are made. The same shall be updated on ongoing basis in accordance with clause 6.16 of the Master Circular on Mutual Funds dated March 20, 2026(Master Circular).

Value of each unit will be approximately equal to 1/100th of the value of the BSE Power closing Index as on the date of allotment for applications received during the New Fund Offer ("NFO") period. Further, on an on-going basis for the applications directly received at the AMC, the transaction would be processed at the intra-day NAV based on the actual execution price of the underlying portfolio. The investors can transact in the units of the Scheme on the stock exchange at the prevailing price.

New Fund Offer Opens on:

New Fund Offer Closes on:

Scheme Reopens on:

The Scheme will re-open for continuous Sale and Repurchase within 5 business days from the date of allotment.

In accordance with the Master circular, the AMC reserves the right to make any changes in the dates of the New Fund Offer (NFO) subject to the conditions that in case of pre- closure the NFO shall be open for a minimum of 3three working days and the extension, if any, shall not be for more than 15 calendar days or such period as allowed by SEBI. The AMC shall publish an addendum to this effect on the website of the AMC.

Draft Scheme Information Document
ICICI Prudential BSE Power ETF

The Scheme is proposed to be listed on BSE Limited and National Stock Exchange of India Limited.

Name of Mutual Fund	ICICI Prudential Mutual Fund
Name of Asset Management Company	ICICI Prudential Asset Management Company Limited (Corporate Identity Number: L99999DL1993PLC054135)
Address of the Asset Management Company	Registered Office: 12 th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110 001
	Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400055
	Central Service Office: 2 nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai – 400 063
Name of the Trustee Company	ICICI Prudential Trust Limited (Corporate Identity Number: U74899DL1993PLC054134)
Address of the Trustee Company	12 th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110 001.
Website	www.icicipruamc.com ; www.icicietf.com

The particulars of the Scheme mentioned herein above have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 2026, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the Asset Management Company. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document (SID).

This Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes pertaining to the Scheme such as features, load structure, etc. made to this Scheme Information Document by issue of addenda / notice after the date of this Document from the AMC / Mutual Fund / Investor Service Centers / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of ICICI Prudential Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.icicipruamc.com.

SAI is incorporated by reference (is legally a part of the SID). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated _____

Disclaimer of National Stock Exchange of India Limited:

"As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/6002 dated January 27, 2026 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever."

Disclaimer of BSE Limited:

"BSE Limited ("the Exchange") has given vide its letter dated January 30, 2026 permission to ICICI Prudential Mutual Fund to use the Exchange's name in this SID as one of the Stock Exchanges on which this Mutual Fund 's Unit are listed. The exchange has scrutinized this SID for its limited internal purpose of deciding on the matter of granting the aforesaid permission to ICICI Prudential Mutual Fund. The exchange does not in any manner:-

- i) Warrant, certify or endorse the correctness or completeness of any of the contents of this SID; or
- ii) Warrant that this scheme's unit will be listed or will continue to be listed on the Exchange; or
- iii) take any responsibility for the financial or other soundness of this Mutual fund, its promoters, its management or any scheme or project of this Mutual Fund;

and it should not for any reason be deemed or construed that this SID has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of ICICI Prudential BSE Power ETF of this Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any reason whatsoever".

Disclaimer of BSE Index Services Private Limited

“The “BSE Power Index” is a product of BSE Index Services Private Limited (“BISPL”) which is a wholly owned subsidiary of BSE Limited (“BSE”), and has been licensed for use by ICICI Prudential Asset Management Company Limited (“Licensee”). The BSE Power Index is determined, composed and calculated by BISPL or its agent without regard to Licensee or the Product. None of BISPL or BSE are responsible for and have not participated in the determination of the prices, and amount of the Product or the timing of the issuance or sale of the Product or in the determination or calculation of the equation by which the Product is to be converted into cash, surrendered or redeemed, as the case may be. BISPL and BSE have no obligation or liability in connection with the administration, marketing or trading of the Product. There is no assurance that investment products based on the Index will accurately track index performance or provide positive investment returns. BISPL and BSE are not investment advisors. Inclusion of a security within an index is not a recommendation by BISPL or BSE to buy, sell, or hold such security, nor is it considered to be investment advice.

BISPL, BSE AND THEIR THIRD PARTY LICENSORS DO NOT GUARANTEE THE ADEQUACY, ACCURACY, TIMELINESS AND/OR THE COMPLETENESS OF THE INDEX OR ANY DATA RELATED THERETO. BISPL, BSE AND THEIR THIRD PARTY LICENSORS SHALL NOT BE SUBJECT TO ANY DAMAGES OR LIABILITY FOR ANY ERRORS, OMISSIONS, OR DELAYS THEREIN. BISPL, BSE AND THEIR THIRD PARTY LICENSORS MAKE NO EXPRESS OR IMPLIED WARRANTIES, AND EXPRESSLY DISCLAIM ALL WARRANTIES, OF MERCHANTABILITY OR FITNESS FOR A PARTICULAR PURPOSE OR USE OR AS TO RESULTS TO BE OBTAINED BY LICENSEE, OWNERS OF THE PRODUCT, OR ANY OTHER PERSON OR ENTITY FROM THE USE OF THE INDEX OR WITH RESPECT TO ANY DATA RELATED THERETO. WITHOUT LIMITING ANY OF THE FOREGOING, IN NO EVENT WHATSOEVER SHALL BISPL, BSE OR THEIR THIRD PARTY LICENSORS BE LIABLE FOR ANY INDIRECT, SPECIAL, INCIDENTAL, PUNITIVE, OR CONSEQUENTIAL DAMAGES INCLUDING BUT NOT LIMITED TO, LOSS OF PROFITS, TRADING LOSSES, LOST TIME OR GOODWILL, EVEN IF THEY HAVE BEEN ADVISED OF THE POSSIBILITY OF SUCH DAMAGES, WHETHER IN CONTRACT, TORT, STRICT LIABILITY, OR OTHERWISE. THERE ARE NO THIRD PARTY BENEFICIARIES OF ANY AGREEMENTS OR ARRANGEMENTS BETWEEN BISPL AND LICENSEE, OTHER THAN THE LICENSORS OF BISPL AND/OR BSE.”

Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr No.	Title	Description
I.	Name of the scheme	ICICI Prudential BSE Power ETF
II.	Category of the scheme	Other Schemes – ETF
III.	Scheme Type	An open-ended Index Exchange Traded Fund tracking BSE Power Index
IV.	Scheme Code	To be updated at the time of launch
V.	Investment Objective	<p>The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index, subject to tracking errors.</p> <p>However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.</p>
VI.	Liquidity/Listing Details	<p>Through Stock Exchanges: Currently, the Scheme is proposed to be listed on BSE Limited and National Stock Exchange of India Limited (NSE). Buying or selling of units of the Scheme by investors can be done on all the Trading Days of the stock exchanges. The minimum number of units that can be bought or sold is 1 (one) unit.</p> <p>Directly with the Fund: Market makers and other eligible investors can directly buy / sell the units from / to AMC in accordance with the criteria for Minimum Application Amount for Application/Subscription/Redemption.</p>
VII.	Benchmark (Total Return Index)	<p>BSE Power TRI is the benchmark for this Scheme.</p> <p>Since the scheme is an ETF scheme, the composition of the benchmark is such that it is most suited for comparing performance of the Scheme.</p>
VIII.	NAV Disclosure	<p>The AMC will calculate and disclose the first NAV within 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. NAV will be determined on every Business Day except in special circumstances. NAV of the scheme shall be:</p> <ul style="list-style-type: none"> • Prominently disclosed by the AMC under a separate head on the AMC's website (www.icicipruamc.com) by 11.00 p.m. on every business day, • On the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) by 11.00 p.m. on every business day, and

		<ul style="list-style-type: none"> • Shall be made available at all Customer Service Centres of the AMC. <p>In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next business day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.</p> <p>For more details refer to 'III. Other Details – Transparency/NAV Disclosure'</p>
IX.	Applicable Timelines	<p>Dispatch of redemption proceeds</p> <p>For transaction executed on the Stock exchange:</p> <p>Redemption proceeds for transaction done on the stock exchange/s will be settled as per the settlement cycle of the stock exchange/s.</p> <p>For transaction directly with the AMC:</p> <p>As per the Regulations, the redemption proceeds shall be dispatched to the unit holders within 3 business Days of receiving the redemption request subject to exceptional situations and additional timelines for redemption payments as per paragraph 15.3.3 of the Master Circular. A penal interest of 15% p.a. or such other rate as may be prescribed by SEBI from time to time, will be paid in case the payment of redemption proceeds is not made within the stipulated timelines.</p> <p>Dispatch of IDCW (if applicable) etc. Not Applicable</p>
X.	Plans and Options	<p>Currently, there are no plans/options under the Scheme.</p> <p>However, the Trustees reserve the right to introduce/ alter/ extinguish any of the option at a later date.</p>
XI.	Load Structure	<p>Exit Load:</p> <p>There will be no exit load for units sold through the secondary market on the stock exchanges where the Scheme will be listed.</p> <p>Currently, the Scheme is proposed to be listed on BSE and NSE. Investors shall note that the brokerage on sales of the units of the scheme on</p>

		<p>the stock exchanges shall be borne by the investors.</p> <p>However, during the process of creation/redemption there may be transaction costs and/or other incidental expenses (forming part of the Cash Component), which are liable to be borne by the Eligible Investors.</p> <p>For more details on Loads, please refer section on 'Load Structure'.</p>
XII.	Creation Unit Size	32,000 units and in multiples thereof
XIII.	Minimum Application Amount/switch in (Application/Subsription/Rede mption)	<p>During New Fund Offer: The minimum application for issue of units shall be made for a minimum of Rs 1,000/- plus in multiples of Re. 1 during the NFO.</p> <p>During Ongoing/Continuous Offer:</p> <p>On Stock Exchange(s): Investor can buy / sell units of the Scheme in round lot of 1 unit and in multiples thereof.</p> <p>Directly with the Mutual Fund: Eligible Investors can buy/sell units of the Scheme in Creation Unit Size viz. 32,000 units and in multiples thereof.</p> <p>Further, any application by investors, other than Market Makers, must be for an amount exceeding INR 25 crores.</p> <p>All direct transactions in units of the Scheme by eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.</p> <p>Any order placed for redemption or subscription directly with the AMC must be of greater than INR 25 Cr. The aforesaid threshold shall not be applicable for eligible investors Amount", shall be periodically reviewed.</p>
XIV.	Minimum Additional Purchase Amount	Investor can buy / sell units of the Scheme on the stock exchanges in round lot of 1 unit and in multiples thereof.
XV.	Minimum Redemption Amount	<p>On Stock Exchanges: Investors can sell units of the Scheme in round lot of 1 unit and in multiples thereof.</p> <p>Directly with the Mutual Fund: Authorized Participant(s)/ Investor(s) can redeem units of the Scheme in Creation Unit Size viz. 32,000 units and</p>

		in multiples thereof.
XVI.	New Fund offer Period This is the period during which a new scheme sells units to the investors	<p>NFO opens on: NFO closes on:</p> <p>In accordance with the Master circular, the AMC reserves the right to make any changes in dates of the New Fund Offer (NFO) subject to the conditions that in case of pre- closure the NFO shall be open for a minimum of three working days and the extension, if any, shall not be for more than 15 calendar days or such period as allowed by SEBI. The AMC shall publish an addendum to this effect on the website of the AMC.</p> <p>Outstation Cheques, Banker's Cheque and Demand Drafts will not be accepted.</p> <p>MICR cheques and Transfer cheques will be accepted till _____ Electronic Payments and Real Time Gross Settlement (RTGS) requests will be accepted till _____.</p> <p>Switch-in requests from equity schemes and other schemes will be accepted up to _____ till the cut-off time applicable for switches.</p> <p>Switch-in request from ICICI Prudential US Bluechip Equity Fund, ICICI Prudential Global Advantage Fund (FOF), ICICI Prudential Nasdaq 100 Index Fund, ICICI Prudential Strategic Metal and Energy Equity Fund of Funds, ICICI Prudential Global Stable Equity Fund (FOF) will not be accepted will not be accepted.</p>
XVII.	New Fund offer price This is the price per unit that the investors have to pay to invest during the NFO.	Offer for Sale of Units at 1/100th value of the BSE Power closing Index as on the date of allotment for applications received during the New Fund Offer ("NFO") period and at approximately indicative NAV based prices (along with applicable charges and execution variations) during the Ongoing Offer for applications directly received at AMC.
XVIII.	Swing Pricing disclosure	Not applicable
XIX.	Segregated Portfolio/side pocketing disclosure	<p>The AMC may create a segregated portfolio of debt and money market instruments in a mutual fund scheme in case of a credit event and to deal with liquidity risk.</p> <p>For more details, kindly refer SAI.</p>

XX.	Stock Lending/short selling	<p>Stock lending – The Scheme can take exposure in stock lending upto 20% of net assets.</p> <p>Short selling – Not Applicable</p> <p>For more details, please refer to asset allocation.</p>
XXI.	How to Apply and other details	<p>Please refer to the SAI for detailed process (physical and online) with respect to NFO, additional/ongoing purchase, Investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and Foreign Investors, Joint Applications etc. Investors can also read further details in the application form available on the AMC website under Downloads -> Forms</p> <p>Mutual Funds - Invest in Mutual Funds Online ICICI Prudential MF</p> <p>The applications for subscription/redemption/switches can be submitted at official points of acceptance of the AMC and CAMS Transaction Points provided in the link SID related information (icicipruamc.com)</p> <p>Investors can also subscribe and redeem units from the official website of AMC i.e. www.icicipruamc.com, i-Invest iPru (previously IPRUTouch) mobile application and MF Central platform.</p> <p>Pursuant to paragraph 15.10 of the Master Circular, an investor can also subscribe to the New Fund Offer (NFO) through ASBA facility.</p> <p>ASBAs can be accepted only by SCSB's whose names appear in the list of SCSBs as displayed by SEBI on its website www.sebi.gov.in.</p> <p>Kindly refer to aforementioned link for complete details.</p>
XXII.	Investor Services	<p>Contact details for general service requests and complaint resolution:</p> <p>Investors can contact at the below toll free numbers</p> <ul style="list-style-type: none"> • (MTNL/BSNL) 1800222999; • (Others) 18002006666 • Website: www.icicipruamc.com • e-mail - enquiry@icicipruamc.com

		<p>The AMC will follow-up with Customer Service Centres and Registrar on complaints and enquiries received from investors for resolving them promptly.</p> <p>For this purpose, Mr. Rajen Kotak is the Investor Relations Officer. He can be contacted at the Central Service Office of the AMC. The address and phone numbers are:</p> <p>2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai – 400 063, Tel No.: 022 26852000, Fax No.: 022-2686 8313 e-mail - enquiry@icicipruamc.com</p> <p>Additionally, investors may also lodge complaints on https://scores.sebi.gov.in if they are unsatisfied with the resolutions given by AMCs. SCORES portal facilitates you to lodge your complaint online with SEBI and subsequently view its status. Further, investors may also lodge complaints through Online Dispute Resolution Portal ('ODR') Portal available at https://smartodr.in/login.</p>
XXIII.	Specific attribute of the scheme	Other Schemes – ETF – Equity ETF
XXIV.	Special product/facility available on ongoing basis	Not Available
XXV.	Weblink	<p>A weblink wherein TER for last 6 months, Daily TER as well as scheme factsheet will be available on the website at:</p> <p>TER Link : Total Expense Ratio of Mutual Fund Schemes (icicipruamc.com)</p> <p>Factsheet link (the factsheet will be available in the month succeeding the allotment of units): Downloads - Application Forms, SID, KIM, SAI & Others ICICI Prudential Mutual Fund (icicipruamc.com)</p>
XXVI.	Authorised Participant/ Market Maker	<p>'Authorised Participant (AP)/Market Makers (MM) are the Member of Stock Exchange appointed by the AMC/Fund to work towards providing continuous liquidity on the stock exchange platform for units of ETFs. AP/MM shall transact with AMC in multiples of creation unit size.</p> <p>Mirae Asset Capital Markets (India) Private Limited, East India Securities Limited, Parwati</p>

		Capital Markets Private Limited, Kanjalochna Finserve Private Limited, Share India Securities Limited, Vaibhav Stock & Derivatives Broking Pvt, Dolat Algotech Limited, Motilal Oswal Financial Services Limited, Junomoneta Finsol Private Limited, Kotak Securities Ltd and HDFC Securities Limited are the Market Makers engaged by the AMC.
The AMC reserves the right to change/ modify any features of aforesaid facilities, available under the Scheme, subject to SEBI Regulations and any other laws applicable from time to time.		

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- i. The draft Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 2026 and the guidelines and directives issued by SEBI from time to time.
- ii. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- iii. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- iv. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- v. The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- vi. The AMC has complied with the set of checklist applicable for Scheme Information Documents and that there are no deviations from the regulations.
- vii. Notwithstanding anything contained in the Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 2026 and the guidelines there under shall be applicable.
- viii. The Trustees have ensured that the Scheme approved by them is a new product offered by ICICI Prudential Mutual Fund and not a minor modification of any existing scheme.

Sd/-
Rakesh Shetty
Chief Compliance Officer & Company Secretary

Place: Mumbai

Date: _____

PART II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation under the Scheme will be as follows:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Equity and Equity related securities of companies constituting the underlying index (BSE Power Index)	95	100
Money market instruments including TREPs*, Units of debt schemes#	0	5

*Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable

Excluding subscription money in transit before deployment/payout

The cumulative gross exposure through Equity, Debt, Money Market instruments including TREPs, Units of Debt schemes / ETFs other permitted securities/assets and such other securities/assets as may be permitted by SEBI, if required, should not exceed 100% of the net assets of the scheme.

The Margin may be placed (for transactions such as placement of TREPS, derivatives, Repo, etc.) in the form of such relevant securities / instruments as may be permitted/eligible to be placed as margin from the assets of the Scheme. The securities / instruments so placed as margin shall be classified under the applicable category of assets for the purposes of asset allocation.

Exposure to various instruments will be as per the indicative table given below:
(Below percentages shall be subject to applicable SEBI circulars):

Sr. no	Type of Instrument	Percentage of exposure	Circular references
1.	Equity Derivatives for non-hedging purpose – For rebalancing*	Upto 20% of the equity portfolio	Paragraph 8.5 and 13.15 of the Master Circular
2.	Stock Lending	Upto 20% of net assets and single intermediary (broker) limit upto 5% of net assets	Paragraph 13.6 of the Master Circular
	Units of REITs (The Scheme shall take exposure to the units of REITs as and when it forms part of the Index)	Investment in units of Real Estate Investment Trusts (REITs) shall be undertaken in accordance with paragraph 13.13 of the SEBI Master Circular	Paragraph 13.13 of the Master Circular

3.	Securitized Debt	Nil	Not Applicable
4.	Overseas Securities	Nil	Not Applicable
5.	Units of InVITS	Nil	Not Applicable
6.	AT1 and Tier II Bonds	Nil	Not Applicable
7.	Structural Obligations and Credit Enhancements	Nil	Not Applicable
8.	Units of debt schemes	Upto 5 % of the total assets	Clause 3 of Sixth Schedule of SEBI Mutual Fund Regulations

*The Scheme may take an exposure to equity derivatives of constituents of the underlying index for short duration when securities of the index are unavailable, insufficient or for rebalancing at the time of change in index or in case of corporate actions, as permitted subject to rebalancing within 7 calendar days (or as specified by SEBI from time to time). The exposure of the scheme in derivative instruments shall be up to 20% (for non-hedging) of the equity portfolio of the Scheme.

The Margin may be placed (for transactions such as placement of TREPS, derivatives, Repo, etc.) in the form of such relevant securities / instruments as may be permitted/eligible to be placed as margin from the assets of the Scheme. The securities / instruments so placed as margin shall be classified under the applicable category of assets for the purposes of asset allocation.

Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. AMFI vide letter dated November 3, 2021 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities.

Any transactions undertaken in the portfolio of the Scheme in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

Rebalancing of deviation due to short term defensive consideration:

- Any alteration in the investment pattern will be for a short term on defensive considerations as per clause 1.9.1.b(ii) of SEBI Master Circular; the intention being at all times to protect the interests of the Unit Holders and the Scheme shall rebalance the portfolio within 7 calendar days. It may be noted that no prior intimation/indication will be given to investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

Rebalancing in case of passive breaches:

- In line with paragraph 4.5.5 of the Master Circular in case of change in constituents of the index due to periodic review, the portfolio of Scheme shall be rebalanced

within 7 calendar days. Further, any transactions undertaken in the portfolio of Index Schemes in order to meet the redemption and subscription obligations shall be done ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

However, at all times the portfolio will adhere to the overall investment objectives of the Scheme. However, the same will be rectified at the earliest opportunity as may be available, but not later than 7 calendar days, to minimize the tracking error.

In the event of involuntary corporate action, the scheme shall dispose the security not forming part of the underlying index within 7 calendar days from the date of allotment/listing. Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of Regulation 22 (9)(c) of the SEBI (Mutual Funds) Regulations, 2026.

Deployment of Funds collected in New Fund Offer (NFO) period

Pursuant to paragraph 7.24 of the Master Circular, the AMC shall deploy the funds garnered during the NFO within 30 business days from the date of allotment of units. If the AMC is unable to deploy the funds within the 30 business day period, a written explanation, including details of the efforts taken to deploy the funds, must be presented to the AMC's Investment Committee. The Investment Committee may extend the deployment timeline by up to 30 business days and will provide recommendations to ensure timely deployment in the future.

In case the funds are not deployed as per the asset allocation mentioned in the SID as per the aforesaid mandated plus extended timelines, AMC shall:

- not be permitted to receive fresh flows in the Scheme till the time the funds are deployed as per the asset allocation mentioned in the SID;
- not be permitted to levy exit load, if any, on the investors exiting the Scheme after 60 business days of not complying with the asset allocation of the scheme;
- inform all investors of the NFO, about the exit option without exit load, via email, SMS or other similar mode of communication;
- report deviation, if any, to Trustees at each of the above stages.

Apart from the above investment restrictions, the Scheme may follow certain internal norms vis-à-vis limiting exposure to scrips, sectors etc, within the above mentioned restrictions, and these are subject to review from time to time.

Negative List: The Scheme will not take exposure to the following securities:

Sr. No.	Particulars
1.	Repos in corporate debt securities;
2.	Short selling of securities;
3.	Unrated instruments (except TREPS/ Government Securities/ T- Bills / Repo and Reverse Repo in Government Securities);
4.	Overseas Securities
5.	Securitised debts;

6.	Credit enhancements and Structured obligations;
7.	Additional Tier I bonds and Tier II bonds;
8.	Units of InvITs;
9.	Credit default swap transactions
10.	Unlisted debt instrument;
11.	Bespoke or complex debt products; and
12.	Inter scheme transactions

B. WHERE WILL THE SCHEME INVEST?

Subject to the Regulations and the disclosures as made under the Section “How will the Scheme allocate its Assets”, the corpus of the Scheme can be invested in any (but not exclusive) of the following securities/ instruments:

- 1) Equity and equity related securities forming part of underlying index, including warrants carrying the right to obtain equity shares and Units issued by Real Estate Investment Trusts (REITs).
- 2) Derivative instruments like, Stock / Index Futures, Stock / Index Options and such other derivative instruments permitted by SEBI.
- 3) Units of debt schemes/ ETFs, subject to applicable regulations.
- 4) Money market instruments, including TREPs[#]

[#]Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable.

In accordance with the Sixth Schedule of SEBI (Mutual Funds) Regulations, 2026 and paragraph 13 of the Master Circular, the Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph Inter-Scheme transfer of investments, stated in paragraph 13.19 of the Master Circular.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The AMC uses a “passive” or indexing approach to try and achieve Schemes’ investment objective.

The corpus of the Scheme will be invested predominantly in stocks constituting the underlying index in the same proportion as in the Index and endeavour will be to track

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the benchmark index. A very small portion (0-5% of the Net Assets) of the Scheme may be kept liquid to meet the liquidity and expense requirements.

The performance of the Scheme may not be commensurate with the performance of the underlying index on any given day or over any given period. Such variations are commonly referred to as the tracking error. The Scheme intends to maintain a low tracking error by closely aligning the portfolio in line with the index. The stocks comprising the underlying index are periodically reviewed by Index Service Provider. A particular stock may be dropped or new securities may be included as a constituent of the index. In such an event, the Scheme will endeavor to reallocate its portfolio but the available investment/ disinvestment opportunities may not permit precise mirroring of the underlying index immediately. The portfolio shall be rebalanced within 7 calendar days (or any other timeline as may be prescribed by SEBI) to ensure adherence to the asset allocation norms of the Scheme. Similarly, in the event of a constituent stock being demerged / merged / delisted from the exchange or due to a major corporate action in a constituent stock, the fund may have to reallocate the portfolio and seek to minimize the variation from the index. In such events, it may be more prudent for the fund to take exposure through derivatives of the index itself or its constituent stocks in order to minimize the long term tracking error.

Equities and equity related instruments:

The Scheme would invest in stocks comprising the underlying index and endeavor to track the benchmark index.

Fixed Income Securities:

The Scheme may also invest in units of debt schemes/ETFs, TREPs, Repo and Reverse Repo, cash & cash equivalents, in compliance with Regulations to meet liquidity requirements. The Scheme may also invest in liquid schemes of ICICI Prudential Mutual Fund or other schemes which has objective to invest in debt and money market instruments. Money Market Instruments include commercial papers, commercial bills, treasury bills, and Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, TREPs and any other like instruments as specified by the Reserve Bank of India from time to time, subject to regulatory approvals.

Investment Process

The Scheme will track the Underlying Index and is a passively managed scheme. The investment Decisions will be determined as per the Underlying Index. In case of any change in the index due to corporate actions or change in the constituents of the Underlying Index (as communicated by the Index Service Provider), relevant investment decisions will be determined considering the composition of the Underlying Index.

The Investment decision of the Scheme will be carried out by the Fund Manager.

For details on the Derivative Strategies followed, kindly refer to SAI.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

The performance of the Scheme will be benchmarked to BSE Power TRI.

Since the scheme is an ETF scheme, the composition of the benchmark is such that it is most suited for comparing performance of the Scheme.

E. WHO MANAGES THE SCHEME?

The investments under the Scheme will be managed by Mr. Nishit Patel, Ms. Ashwini Bharucha and Mr. Venus Ahuja. Their qualifications and experience are as under:

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
Mr. Nishit Patel/31/ (Level I) Chartered Accountant and B.Com	Mr. Nishit joined ICICI Prudential Asset Management Company Limited in November 2017. Past Experience: ~ ICICI Prudential Asset Management Company Limited – ETF Business - November 2018 – January 2020.	<ul style="list-style-type: none">• ICICI Prudential BHARAT 22 FOF• ICICI Prudential Gold ETF FOF (Erstwhile ICICI Prudential Regular Gold Savings Fund (FOF))• ICICI Prudential Nifty 100 Low Volatility 30 ETF FOF• ICICI Prudential Nifty 100 ETF• ICICI Prudential Nifty 50 Index Fund• ICICI Prudential Nifty 50 ETF• ICICI Prudential Nifty 100 Low Volatility 30 ETF• ICICI Prudential Nifty Alpha Low - Volatility 30 ETF• ICICI Prudential Nifty Next 50 Index Fund• ICICI Prudential BSE Sensex Index Fund• ICICI Prudential Nifty50 Value 20 ETF• ICICI Prudential BSE Sensex ETF• ICICI Prudential BSE Midcap Select ETF• ICICI Prudential Nifty Midcap 150 ETF• BHARAT 22 ETF• ICICI Prudential BSE 500 ETF• ICICI Prudential Nifty Next 50 ETF• ICICI Prudential Nifty Bank ETF• ICICI Prudential Nifty Private Bank ETF• ICICI Prudential Nifty IT ETF• ICICI Prudential Nifty Healthcare ETF• ICICI Prudential Nifty FMCG ETF

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
		<ul style="list-style-type: none"> • ICICI Prudential Gold ETF • ICICI Prudential Nifty Alpha Low - Volatility 30 ETF FOF • ICICI Prudential Nifty Smallcap 250 Index Fund • ICICI Prudential Nifty India Consumption ETF • ICICI Prudential BSE 500 ETF FOF • ICICI Prudential Nifty Midcap 150 Index Fund • ICICI Prudential Passive Multi-Asset Fund of Funds • ICICI Prudential Nifty Auto ETF • ICICI Prudential Silver ETF • ICICI Prudential Silver ETF FOF (Erstwhile ICICI Prudential Silver ETF Fund of Fund) • ICICI Prudential Nifty Bank Index Fund • ICICI Prudential Nifty 200 Momentum 30 Index Fund • ICICI Prudential Nifty 200 Momentum 30 ETF • ICICI Prudential Nifty IT Index Fund • ICICI Prudential Nifty Infrastructure ETF • ICICI Prudential NIFTY50 Equal Weight Index Fund • ICICI Prudential Nifty Auto Index Fund • ICICI Prudential Nifty Pharma Index Fund • ICICI Prudential Nifty Financial Services Ex-Bank ETF • ICICI Prudential Nifty Commodities ETF • ICICI Prudential Nifty PSU Bank ETF • ICICI Prudential Nifty 200 Quality 30 ETF • ICICI Prudential Nifty50 Value 20 Index Fund • ICICI Prudential Nifty LargeMidcap 250 Index Fund • ICICI Prudential Nifty Oil & Gas ETF • ICICI Prudential Nifty Metal ETF

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
		<ul style="list-style-type: none"> • ICICI Prudential Nifty200 Value 30 ETF • ICICI Prudential Nifty200 Value 30 Index Fund • ICICI Prudential Nifty 500 Index Fund • ICICI Prudential Nifty EV & New Age Automotive ETF FOF • ICICI Prudential Nifty200 Quality 30 Index Fund • ICICI Prudential Nifty Top 15 Equal Weight Index Fund • ICICI Prudential Nifty Top 15 Equal Weight ETF • ICICI Prudential Nifty Private Bank Index Fund • ICICI Prudential Nifty EV & New Age Automotive ETF
<p>Ms. Ashwini Bharucha/31/Bachelor of Commerce (B.Com), Master of Commerce (M.Com) from Mumbai University and Inter CA</p>	<p>Ms. Ashwini Bharucha was appointed as the Deputy Manager – Dealer Support in the Investment Department of ICICI Prudential Asset Management Company Limited w.e.f. August 1, 2024. In November 2024, she was appointed as fund manager for certain passive schemes.</p> <p>Past Experience: ~ ICICI Prudential Asset Management Company Limited - Treasury Mutual Fund Operations - March 14, 2016 to January 30, 2020</p> <p>ICICI Prudential Asset Management Company Limited - Treasury Mutual Fund Operations - August 3, 2021 to July 31, 2024.</p>	<ul style="list-style-type: none"> • ICICI Prudential Nifty 100 Low Volatility 30 ETF • ICICI Prudential BSE 500 ETF FOF • ICICI Prudential BHARAT 22 FOF • ICICI Prudential Nifty Midcap 150 ETF • ICICI Prudential Nifty 100 Low Volatility 30 ETF FOF • ICICI Prudential Nifty Smallcap 250 Index Fund • ICICI Prudential Nifty Private Bank ETF • ICICI Prudential Nifty Next 50 Index Fund • BHARAT 22 ETF • ICICI Prudential BSE Midcap Select ETF • ICICI Prudential Nifty50 Value 20 ETF • ICICI Prudential Nifty Auto ETF • ICICI Prudential Nifty Bank Index Fund • ICICI Prudential Nifty Next 50 ETF • ICICI Prudential Nifty Alpha Low-Volatility 30 ETF • ICICI Prudential BSE Sensex ETF • ICICI Prudential Nifty Midcap 150 Index Fund

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
		<ul style="list-style-type: none"> • ICICI Prudential Nifty Bank ETF • ICICI Prudential Nifty Healthcare ETF • ICICI Prudential Nifty 50 ETF • ICICI Prudential Nifty IT ETF • ICICI Prudential Nifty Alpha Low - Volatility 30 ETF FOF • ICICI Prudential Nifty India Consumption ETF • ICICI Prudential Nifty FMCG ETF • ICICI Prudential BSE 500 ETF • ICICI Prudential Nifty 100 ETF • ICICI Prudential BSE Sensex Index Fund • ICICI Prudential Nifty 50 Index Fund • ICICI Prudential Nifty 200 Momentum 30 ETF • ICICI Prudential Nifty 200 Momentum 30 Index Fund • ICICI Prudential Nifty IT Index Fund • ICICI Prudential Nifty Infrastructure ETF • ICICI Prudential Nifty Auto Index Fund • ICICI Prudential Nifty50 Equal Weight Index Fund • ICICI Prudential Nifty Financial Services Ex-Bank ETF • ICICI Prudential Nifty Commodities ETF • ICICI Prudential Silver ETF • ICICI Prudential Gold ETF • ICICI Prudential Nifty Pharma Index Fund • ICICI Prudential Nifty PSU Bank ETF • ICICI Prudential Nifty 200 Quality 30 ETF • ICICI Prudential Nifty50 Value 20 Index Fund • ICICI Prudential Nifty Oil & Gas ETF • ICICI Prudential Nifty LargeMidcap 250 Index Fund • ICICI Prudential Nifty Metal ETF

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
		<ul style="list-style-type: none"> • ICICI Prudential Nifty200 Value 30 ETF • ICICI Prudential Nifty200 Value 30 Index Fund • ICICI Prudential Nifty 500 Index Fund • ICICI Prudential Nifty EV & New Age Automotive ETF FOF • ICICI Prudential Nifty EV & New Age Automotive ETF • ICICI Prudential Nifty Top 15 Equal Weight ETF • ICICI Prudential Nifty Top 15 Equal Weight Index Fund • ICICI Prudential Nifty 200 Quality 30 Index Fund • ICICI Prudential Nifty Private Bank Index Fund • ICICI Prudential Gold ETF FOF(Erstwhile ICICI Prudential Regular Gold Savings Fund (FOF)) • ICICI Prudential Silver ETF FOF (Erstwhile ICICI Prudential Silver ETF Fund of Fund)
Mr. Venus Ahuja/27/ Chartered Accountant and B.Com	<p>Mr. Venus Ahuja was appointed as dealer in the Investments Department of ICICI Prudential Asset Management Company Limited w.e.f January 13, 2025. In November 2025, he was appointed as fund manager for certain passive schemes.</p> <p>~ ICICI Prudential Asset Management Company Limited – Investment Monitoring – August 6, 2021 to January 10, 2025.</p>	<ul style="list-style-type: none"> • ICICI Prudential Nifty 50 Index Fund • ICICI Prudential BSE Sensex ETF • ICICI Prudential Nifty Next 50 Index Fund • ICICI Prudential Gold ETF • ICICI Prudential Gold ETF FOF (FOF) (Erstwhile ICICI Prudential Regular Gold Savings Fund (FOF)) • ICICI Prudential Nifty 50 ETF • ICICI Prudential Nifty 100 ETF • ICICI Prudential Nifty50 Value 20 ETF • ICICI Prudential BSE Midcap Select ETF • ICICI Prudential Nifty 100 Low Volatility 30 ETF • ICICI Prudential BSE Sensex Index Fund • BHARAT 22 ETF • ICICI Prudential BSE 500 ETF

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
		<ul style="list-style-type: none"> • ICICI Prudential BHARAT 22 FOF • ICICI Prudential Nifty Next 50 ETF • ICICI Prudential Nifty Bank ETF • ICICI Prudential Nifty Private Bank ETF • ICICI Prudential Nifty Midcap 150 ETF • ICICI Prudential Nifty Alpha Low-Volatility 30 ETF • ICICI Prudential Nifty IT ETF • ICICI Prudential Nifty 100 Low Volatility 30 ETF FOF • ICICI Prudential Nifty Healthcare ETF • ICICI Prudential Nifty FMCG ETF • ICICI Prudential Nifty Alpha Low - Volatility 30 ETF FOF • ICICI Prudential Nifty India Consumption ETF • ICICI Prudential Nifty Smallcap 250 Index Fund • ICICI Prudential BSE 500 ETF FOF • ICICI Prudential Nifty Midcap 150 Index Fund • ICICI Prudential Nifty Auto ETF • ICICI Prudential Silver ETF • ICICI Prudential Silver ETF FOF (Erstwhile ICICI Prudential Silver ETF Fund of Fund) • ICICI Prudential Nifty Bank Index Fund • ICICI Prudential Nifty 200 Momentum 30 ETF • ICICI Prudential Nifty 200 Momentum 30 Index Fund • ICICI Prudential Nifty IT Index Fund • ICICI Prudential Nifty Infrastructure ETF • ICICI Prudential Nifty50 Equal Weight Index Fund • ICICI Prudential Nifty Auto Index Fund • ICICI Prudential Nifty Financial Services Ex-Bank ETF

Name of the Fund Manager/ Age/ Qualification	Experience	Other schemes managed
		<ul style="list-style-type: none"> • ICICI Prudential Nifty Pharma Index Fund • ICICI Prudential Nifty Commodities ETF • ICICI Prudential Nifty PSU Bank ETF • ICICI Prudential Nifty 200 Quality 30 ETF • ICICI Prudential Nifty50 Value 20 Index Fund • ICICI Prudential Nifty LargeMidcap 250 Index Fund • ICICI Prudential Nifty Oil & Gas ETF • ICICI Prudential Nifty Metal ETF • ICICI Prudential Nifty200 Value 30 ETF • ICICI Prudential Nifty200 Value 30 Index Fund • ICICI Prudential Nifty 500 Index Fund • ICICI Prudential Nifty 200 Quality 30 Index Fund • ICICI Prudential Nifty Private Bank Index Fund • ICICI Prudential Nifty Top15 Equal Weight Index Fund • ICICI Prudential Nifty Top15 Equal Weight ETF • ICICI Prudential Nifty EV & New Age Automotive ETF • ICICI Prudential Nifty EV & New Age Automotive ETF FOF

Since this is a new scheme, tenure of fund manager for this Scheme is not applicable.

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

As on _____, the existing equity ETF Schemes are as follows:

Sr. No	Particulars
1.	ICICI Prudential BSE Sensex ETF
2.	ICICI Prudential Nifty 50 ETF
3.	ICICI Prudential BSE Midcap Select ETF
4.	ICICI Prudential BSE 500 ETF

5.	ICICI Prudential Nifty FMCG ETF
6.	ICICI Prudential Nifty 100 ETF
7.	ICICI Prudential Nifty50 Value 20 ETF
8.	ICICI Prudential Nifty 100 Low Volatility 30 ETF
9.	BHARAT 22 ETF
10.	ICICI Prudential Nifty Next 50 ETF
11.	ICICI Prudential Nifty Midcap 150 ETF
12.	ICICI Prudential Nifty Auto ETF
13.	ICICI Prudential Nifty Bank ETF
14.	ICICI Prudential Nifty IT ETF
15.	ICICI Prudential Nifty Healthcare ETF
16.	ICICI Prudential Nifty Private Bank ETF
17.	ICICI Prudential Nifty India Consumption ETF
18.	ICICI Prudential Nifty Infrastructure ETF
19.	ICICI Prudential Nifty Alpha Low-Volatility 30 ETF
20.	ICICI Prudential Nifty 200 Momentum 30 ETF
21.	ICICI Prudential Nifty Commodities ETF
22.	ICICI Prudential Nifty Financial Services Ex-Bank ETF
23.	ICICI Prudential Nifty PSU Bank ETF
24.	ICICI Prudential Nifty 200 Quality 30 ETF
25.	ICICI Prudential Nifty Oil and Gas ETF
26.	ICICI Prudential Nifty Metal ETF
27.	ICICI Prudential Nifty200 Quality 30 ETF
28.	ICICI Prudential Nifty Top 15 Equal Weight ETF
29.	ICICI Prudential Nifty EV & New Age Automotive ETF

The comparison of all existing equity ETFs of the Fund can be viewed at: [SID related information \(icicipruamc.com\)](http://sid.relatedinformation.icicipruamc.com)

G. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new scheme and does not have any performance track record.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

i. SCHEME'S PORTFOLIO HOLDINGS

a) Top 10 holdings: Not Available

b) Sector wise holdings: Not Available

Since the Scheme is a new Scheme, Portfolio Holdings and Sector wise holdings are not available.

ii. DISCLOSURE OF NAME AND EXPOSURE TO TOP 7 ISSUERS, STOCKS, GROUPS AND SECTORS AS A PERCENTAGE OF NAV OF THE SCHEME IN CASE OF DEBT AND EQUITY ETFS/INDEX FUNDS THROUGH A FUNCTIONAL WEBSITE LINK THAT CONTAINS DETAILED DESCRIPTION: Since the Scheme is a new Scheme, hence, above is not applicable.

iii. PORTFOLIO DISCLOSURE: Since the Scheme is a new Scheme, portfolio

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disclosures are not available.

- iv. **WEBSITE LINK TO THE RESPECTIVE ADDENDUMS TO THE SID:** Since this is a new Scheme, the above is not applicable.
- v. **SCHEME's PORTFOLIO TURNOVER RATIO:** Since the Scheme is a new Scheme, Portfolio Turnover ratio is not available.
- vi. **AGGREGATE INVESTMENT IN THE SCHEME BY:**

Sr. No.	Category of Persons	Net Value		Market Value (in Rs.)
1.	Concerned scheme's Fund Manager(s)	Unit s	NAV per unit	
	Not Applicable			

The Scheme being an ETF, the requirement of Investment in the Scheme by the Fund Manager is not applicable in accordance with paragraph 7.13 of the Master Circular.

For any other disclosure with respect to investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

vii. INVESTMENT OF THE AMC IN THE SCHEME

From time to time and subject to the SEBI (Mutual Funds) Regulations, 2026, the sponsors, the mutual funds and investment Companies managed by them, their associate companies, subsidiaries of the sponsors, the AMC and the Scheme(s) managed by the AMC may invest in either directly or indirectly in the Scheme. The funds managed by these associates and/ or the AMC may acquire a substantial portion of the Scheme. Accordingly, redemption of units held by such funds, associates and sponsors may have an adverse impact on the units of the Scheme because the timing of such redemption may impact the ability of other unit holders to redeem their units.

The details of such investments of the AMC will be accessible at the following link:

[Statutory Disclosure \(icipruamc.com\)](https://www.icipruamc.com)

PART III. OTHER DETAILS

A. COMPUTATION OF NAV

The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. Investments of the Scheme shall be valued according to the valuation norms, as specified in Schedule VIII of the Regulations, or such norms as may be prescribed by SEBI from time to time and as stipulated in the Valuation Policy and Procedures of the Fund, provided in SAI.

The NAV of the Scheme shall be rounded off upto four decimals.

NAV of units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments + Current Assets} - \text{Current Liabilities and Provision}}{\text{No. of Units outstanding under Scheme}}$$

Illustration on computation of NAV:

If the net assets of the Scheme are Rs.10,45,34,345.34 and units outstanding are 100,00,000, then the NAV per unit will be computed as follows:

$10,45,34,345.34 / 100,00,000 = \text{Rs. } 10.4534 \text{ p.u. (per unit) (rounded off to four decimals)}$

iNAV:

In accordance with paragraph 4.5.9 of the Master Circular, iNAV of an ETF i.e. the per unit NAV based on the current market value of its portfolio during the trading hours of the ETF, shall be disclosed on a continuous basis on the AMC Website and the Stock Exchange(s), where the units of these ETFs are listed and traded and shall be updated within a maximum time lag of 15 seconds from the market.

For further details, such as policies with respect to computation of NAV, rounding off, valuation of investment in foreign securities, procedure in case of delay in disclosure of NAV etc, please refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like marketing and advertising, registrar expenses, printing and stationary, bank charges etc.

In accordance with the provisions of SEBI Circular, no New Fund Offer Expenses will be charged to the Scheme. The NFO expenses for launch of scheme will be borne by the AMC.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 0.90 % of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the mutual fund. In case of any change in the expense ratio, the Mutual Fund would update the same on the website at least

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three business days prior to the effective date of the change. The requirement for disclosing such change would be subject to paragraph 10.1.8 of the Master Circular. Investor can refer <https://www.icicipruamc.com/Downloads/total-expense-ratio.aspx> for Total Expense Ratio (TER) details.

Details of Annual Scheme Recurring Expenses under the Scheme is as follows:

Particulars	ICICI Prudential Nifty Pharma ETF (% p.a. of net assets)
Investment Management and Advisory Fees	Upto 0.90%
Audit Fees and expenses of trustees	
Custodian Fees	
Registrar & Transfer Agent Fees including cost of providing account statements/IDCW/redemption cheques/warrants	
Marketing & Selling Expenses including Agents Commission and statutory advertisement	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost towards investor education & awareness	
Brokerage cost pertaining to execution of trades	
Cost of Statutory advertisements	
Other Expenses*	
Maximum base expense ratio (BER) permissible under Regulation 66	Upto 0.90
The aforesaid does not include Goods and Services Tax on investment management and advisory fees. The same is more specifically elaborated below.	

*As permitted under the Regulation 66 of SEBI (MF) Regulations, 2026, including exchange listing fee.

The purpose of the above table is to assist the investor in understanding the various costs and expenses that an investor in the Scheme will bear. The above expenses may increase/decrease as per actual and/or any change in the Regulations.

The Scheme shall not incur any distribution expenses/ commission. The above expense percentage excludes additional expenses charged towards statutory levy, transaction charges incurred for the purpose of execution of a trade which includes regulatory levies and any other expense charged by the stock exchanges, clearing corporations and clearing houses, as applicable.

These estimates have been made in good faith as per information available to the Investment Manager based on past experience. Types of expenses charged shall be as per the SEBI (MF) Regulations.

The Scheme can charge expenses within overall maximum limits prescribed under SEBI (MF) Regulations, without any internal cap allocated to any of the expense heads specified in the above table. Types of expenses charged shall be as per the SEBI (Mutual Funds) Regulations, 2026.

Brokerage cost incurred for the purpose of execution of trade over and above the base expense ratio subject to a maximum of 6 bps of trade value in case of cash market transactions and 2 bps of trade value in case of derivatives transactions. Any payment towards brokerage and transaction costs, over and above the said 6 bps and 2 bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Base Expense Ratio as prescribed under regulation 66. No charges other than the base expense ratio, brokerage cost, transaction cost, statutory levy and exit load including levies as may be specified by the Board, shall be charged to the investors.

Pursuant to paragraph 11.6.6 of the Master Circular, the AMC shall not pay additional commission to distributors for onboarding new individual investors (new PAN) from B-30 cities at the mutual fund industry Level and new women individual investors (new PAN) from both Top 30 and B-30 cities.

At least 1 basis point on daily net assets shall be annually set apart for investor education and awareness initiatives, the same shall be within limits specified under Regulation 66 of the SEBI (Mutual Funds) Regulation.

Expenses shall be charged / borne in accordance with the Regulations prevailing from time to time.

Illustration impact of expense ratio on scheme's return:

Particulars	Amount (Rs.)
Amount invested at the beginning of the year	10,000
Returns before Expenses	1,500
Expenses other than Distribution Expenses (0.90%)	135
Distribution Expenses	-
Returns after Expenses of the end of the year	1,365

D. LOAD STRUCTURE

Exit load is an amount which is paid by the investor to redeem the units from the scheme. This amount is used by the AMC to pay trail commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.icicipruamc.com) or may call your distributor.

Type of Load	Load chargeable (as % of NAV)
Exit Load	NIL

The Eligible Investors can redeem units directly with the Fund/the AMC in accordance with the “minimum application amount”. Currently there is no exit load applicable for the said transactions.

However, during the process of creation/redemption there may be transaction costs and/or other incidental expenses (forming part of the Cash Component), which are liable to be borne by the eligible investors.

In accordance with clause 4.5.3 of the Master Circular, investors can directly approach the AMC for redemption of units of the Scheme, for transaction up to INR 25 Cr. without any exit load, in case of any of the following scenarios:

- i. Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or
- ii. No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or
- iii. Total bid size on the exchange is less than half of creation unit size daily, averaged over a period of 7 consecutive trading days.

Under these circumstances, investors, as specified above and can redeem units of the Scheme directly with the Fund/the AMC without any exit load. The Fund/the AMC will track the aforesaid liquidity criteria and display it on its website viz., www.icicietf.com if the same is triggered, no exit load would be applicable in such cases.

The investor is requested to check the prevailing load structure of the Scheme before investing. Any imposition or enhancement in the load shall be applicable on prospective investments only. Units issued on reinvestment of IDCW shall not be subject to entry and exit load.

Subject to the Regulations, the Trustee, in accordance with SEBI regulations and any other applicable laws, reserves the right to modify/alter the load structure on the Units subscribed/redeemed on any Business Day. At the time of changing the load structure, the AMC / Mutual Fund may adopt the following procedure:

- i. The addendum detailing the changes will be attached to Scheme Information Documents and key information memorandum. The addendum will be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and key information memoranda already in stock.
- ii. Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centres and distributors/brokers office.
- iii. A public notice shall be provided on the website of the AMC in respect of such changes.

SECTION II

I. Introduction

A. Definitions

Definition for the words and expressions used in the SID are available at the following link: [SID related information \(icicipruamc.com\)](http://icicipruamc.com)

The words and expressions shall have the meaning as specified at the above link, unless the context otherwise requires.

B. Risk Factors

I. **Standard Risk Factors:** Please refer to SAI.

II. **Scheme specific risk factors**

Risks associated with investing in companies forming part of BSE Power Index

The Scheme will invest at least 95% of its net assets in Equity and Equity related instruments of BSE Power Index. The Scheme is sectoral in nature, hence will be affected by the risks associated with the constituents of BSE Power Index. Given that the Scheme seeks to invest in equity/equity related instruments of the Companies belonging to the Power sector and hence the concentration is likely to be high in companies belonging to the said sector. Further, the volatility and/or adverse performance of the said sector and/or of the scrips belonging to this sector would have a material adverse bearing on the performance of the Scheme.

The power sector could get affected by multiple factors which inter-alia includes factors such as regulatory changes, market volatility, technological advancements and environmental concerns. Regulatory changes, such as shifts in government policies towards regulating emissions could impact the profitability and operations of power companies. Technological advancements, such as innovations in renewable energy and energy storage, can disrupt traditional business models in the sector. Environmental concerns, including climate change and pollution, pose regulatory and reputational risks to fossil fuel companies and drive demand for cleaner energy alternatives.

Market Risk

The Scheme's NAV will react to the stock market movements. The Investors could lose money over short periods due to fluctuation in the Scheme's NAV in response to factors such as economic and political developments, changes in interest rates and perceived trends in stock prices and market movements, and over longer periods during market downturns.

Settlement Risk

In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme's portfolio.

Passive Investments

The Scheme is a passively managed scheme and may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme invests in the securities included in its Underlying Index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.

Portfolio Concentration Risk

To the extent that the Scheme may concentrate its investments in the Securities of companies of certain companies/sectors, the Scheme will therefore be subject to the risks associated with such concentration. In addition, the Scheme may be exposed to higher levels of volatility and risk than would generally be the case in a more diverse fund portfolio of equity Securities. Such risks may impact the Scheme to the extent that it invests in particular sectors even in cases where the investment objective is more generic.

Volatility Risk

The equity markets and derivative markets are volatile and the value of securities, derivative contracts and other instruments correlated with the equity markets may fluctuate dramatically from day to day. This volatility may cause the value of investment in the Scheme to decrease.

Redemption Risk

Investors should note that even though the Scheme is an open ended Scheme, subscription/redemptions directly with the Fund would be subject to minimum application amount. However, investors wishing to subscribe/redeem units can do so by buying/selling the same on the Stock Exchange.

Regulatory Risk

Any changes in trading regulations by the Stock Exchange/s or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/ discount to NAV. Although, the units are listed on BSE and NSE, the AMC and the Trustees will not be liable for delay in listing of Units of the Scheme on the stock exchanges / or due to connectivity problems with the depositories and/or due to the occurrence of any event beyond their control.

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Restriction on Redemption in Mutual Funds

The Trustee, in the general interest of the Unit holders of the Scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day.

Market Trading Risks

- **Absence of Prior Active Market:** Although units of the Scheme are to be listed on the Exchanges, there can be no assurance that an active secondary market will develop or be maintained.
- **Lack of Market Liquidity:** Trading in units of the respective Scheme on the Exchange may be halted because of market conditions or for reasons that in the view of the Market Authorities or SEBI, trading in units of the Scheme are not advisable. In addition, trading in units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to BSE/NSE and SEBI “circuit filter” rules. There can be no assurance that the requirements of the market necessary to maintain the listing of units of the Scheme will continue to be met or will remain unchanged.
- **Units of the Scheme may trade at Prices Other than NAV:** Units of the Scheme may trade above or below its NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme’s holdings. The trading prices of units of the Scheme will fluctuate in accordance with changes in their NAVs as well as market supply and demand of units of the Scheme. However, given that units can be created and redeemed only in Creation Units directly with the Fund, it is expected that large discounts or premiums to the NAVs of the Scheme will not sustain due to arbitrage possibility available.

Tracking Error Risk

Factors such as the fees and expenses of the Scheme, Corporate Actions, Cash balance, changes to the Underlying Indices and regulatory policies may affect AMC’s

ability to achieve close correlation with the Underlying Index of each Scheme. The Scheme's returns may therefore deviate from those of its Underlying Index. "Tracking Error" is defined as the standard deviation of the difference between daily returns of the index and the NAV of the Scheme.

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. However, this may vary due to various reasons mentioned below or any other reasons that may arise and particularly when the markets are very volatile:

1. Expenditure incurred by the Scheme.
2. The funds may not be invested at all times as it may keep a portion of the funds in cash to meet redemptions or expenses or for corporate actions of securities in the index.
3. Any delay experienced in the purchase or sale of shares due to illiquidity of the market, settlement and realization of sale proceeds and the registration of any securities transferred and any delays in receiving cash and dividends and resulting delays in reinvesting them.
4. The underlying index reflects the prices of securities at close of business hours. However, the Scheme may buy or sell the securities at different points of time during the trading session at the then prevailing prices which may not correspond to the closing prices on the exchange.
5. Index Service Provider undertakes the periodical review of the scrips that comprise the underlying index and may either drop or include new securities. In such an event, the Scheme will endeavor to reallocate its portfolio but the available investment/ disinvestment opportunities may not permit precise mirroring of the Index.
6. The potential for trades to fail which may result in the Scheme not having acquired shares at a price necessary to track the index.
7. The holding of a cash position (0-5% of the Net Assets to meet the redemptions and other liquidity requirements) and accrued income prior to distribution and accrued expenses.
8. Securities trading may halt temporarily due to circuit filters.
9. Corporate actions such as rights, merger, change in constituents etc.
10. Disinvestments to meet redemptions, recurring expenses, dividend payouts etc.

Risk associated with investing in equities and equity related instruments

- The value of the Schemes' investments, may be affected generally by factors affecting securities markets, such as price and volume volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets. Consequently, the NAV of the Units of the Schemes may fluctuate and can go up or down.
- Investors may note that AMC/Fund Manager's investment decisions may not be always profitable, as actual market movements may be at variance with anticipated trends. Trading volumes, settlement periods and transfer

procedures may restrict the liquidity of these investments. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances. The inability of the Schemes to make intended securities purchases due to settlement problems could cause the Schemes to miss certain investment opportunities.

- The Mutual Fund may not be able to sell / lend out securities, which can lead to temporary illiquidity. There are risks inherent in securities lending, including the risk of failure of the other party, in this case the approved intermediary to comply with the terms of the agreement. Such failure can result in a possible loss of rights to the collateral, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of corporate benefits accruing thereon.
- Investors may note that the dividend is due only when declared and there is no assurance that a company (even though it may have a track record of payment of dividend in the past) may continue paying dividend in future. As such, the schemes are vulnerable to instances where investments in securities may not earn dividend or where lesser dividend is declared by a company in subsequent years in which investments are made by the scheme. As the profitability of companies are likely to vary and have a material bearing on their ability to declare and pay dividend, the performance of the schemes may be adversely affected due to such factors.
- Securities, which are not quoted on the stock exchanges, are inherently illiquid in nature and carry a larger amount of liquidity risk. Within the Regulatory limits, the AMC may choose to invest in unlisted securities.
- While securities that are listed on the stock exchange carry lower liquidity risk, the ability to sell these investments is limited by the overall trading volume on the stock exchanges. The liquidity of the Schemes' investments is inherently restricted by trading volumes in the securities in which it invests.
- Fund manager endeavours to generate returns based on certain past statistical trend. The performance of the schemes may get affected if there is a change in the said trend. There can be no assurance that such historical trends will continue.
- In case of abnormal circumstances, it will be difficult to complete the square off transaction due to liquidity being poor in stock futures/spot market. However, fund will aim at taking exposure into relatively liquid stocks where there will be minimal risk to square off the transaction. The Schemes investing in foreign securities will be exposed to settlement risk, as different countries have different settlement periods.
- Changes in Government policy in general and changes in tax benefits applicable to mutual funds may impact the returns to investors in the Schemes or business prospects of the Company in any particular sector.

- In case of warrants, a relatively small movement in the price of the underlying security results in a disproportionately large movement, unfavourable or favourable, in the price of the warrant. The prices of warrants can therefore be volatile.
- It is essential for the investors to understand that the right to subscribe which a warrant confers is invariably limited in time with the consequence that if the investor fails to exercise this right within the predetermined timeline then the investment becomes worthless. Investment in a warrant can result in a total loss of the money invested plus any commission or other transaction charges.

Risk associated with investment in fixed income and money market securities

- **Market Risk/Interest Rate Risk:** The Net Asset Value (NAV) of the Scheme, to the extent invested in fixed income and money market securities, will be affected by changes in the general level of interest rates. The NAV of the Scheme is expected to increase from a fall in interest rates while it would be adversely affected by an increase in the level of interest rates.
- **Liquidity Risk:** The liquidity of a security may change depending on market conditions leading to changes in the liquidity premium linked to the price of the security. At the time of selling the security, the security can become illiquid leading to loss in the value of the portfolio.
- **Credit Risk:** Investments in fixed income securities and money market instruments are subject to the risk of an issuer's inability to meet interest and principal payments on its obligations and market perception of the creditworthiness of the issuer.
- **Price Risk:** Government securities where a fixed return is offered run price-risk like any other fixed income security. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates drop, the prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates. The new level of interest rate is determined by the rates at which government raises new money and/or the price levels at which the market is already dealing in existing securities. The price-risk is not unique to Government Securities. It exists for all fixed income securities. However, Government Securities are unique in the sense that their credit risk generally remains zero. Therefore, their prices are influenced only by movement in interest rates in the financial system.
- **Reinvestment Risk:** This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. The additional income from reinvestment is the "interest on interest" component. The risk is that the rate at which interim cash flows can be reinvested may be lower than that originally assumed.
- **Regulatory Risk:** Changes in government policy in general and changes in tax

benefits applicable to Mutual Funds may impact the returns to investors in the Scheme.

- **Risks associated with investment in unlisted securities:** Except for any security of an associate or group company, the underlying scheme have the power to invest in securities which are not listed on a stock exchange or receive unlisted securities which in general are subject to greater price fluctuations, less liquidity and greater risk than those which are traded in the open market. These securities may lack a liquid secondary market and there can be no assurance that the underlying scheme will realise their investments in unlisted securities at a fair value.
- **Settlement risk:** The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities. By the same rationale, the inability to sell securities held in the Scheme's portfolio due to the extraneous factors that may impact liquidity would result, at times, in potential losses to the Scheme.
- Different types of fixed income securities in which the Scheme would invest as given in the Scheme Information Document carry different levels and types of risk. Accordingly, the Scheme(s) risk may increase or decrease depending upon its investment pattern. e.g. corporate bonds carry a higher level of risk than Government securities.
- The AMC may, considering the overall level of risk of the portfolio, invest in lower rated / unrated securities offering higher yields as well as zero coupon securities that offer attractive yields. This may increase the absolute level of risk of the portfolio.
- As zero coupon securities does not provide periodic interest payments to the holder of the security, these securities are more sensitive to changes in interest rates. Therefore, the interest rate risk of zero coupon securities is higher. The AMC may choose to invest in zero coupon securities that offer attractive yields. This may increase the risk of the portfolio.
- The Scheme at times may receive large number of redemption requests, leading to an asset-liability mismatch and therefore, requiring the investment manager to make a distress sale of the securities leading to realignment of the portfolio and consequently resulting in investment in lower yield instruments.

Risks associated with investing in Tri Party Repo through CCIL (TREPS):

- The mutual fund is a member of securities segment and Tri-party Repo trade settlement of the Clearing Corporation of India (CCIL). All transactions of the mutual fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL; thus reducing the settlement and counterparty risks considerably for transactions in the said segments.

- CCIL maintains prefunded resources in all the clearing segments to cover potential losses arising from the default member. In the event of a clearing member failing to honour his settlement obligations, the default Fund is utilized to complete the settlement. The sequence in which the above resources are used is known as the “Default Waterfall”.
- As per the waterfall mechanism, after the defaulter’s margins and the defaulter’s contribution to the default fund have been appropriated, CCIL’s contribution is used to meet the losses. Post utilization of CCIL’s contribution if there is a residual loss, it is appropriated from the default fund contributions of the non-defaulting members.
- Thus the scheme is subject to risk of the initial margin and default fund contribution being invoked in the event of failure of any settlement obligations. In addition, the fund contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).
- However, it may be noted that a member shall have the right to submit resignation from the membership of the Security segment if it has taken a loss through replenishment of its contribution to the default fund for the segments and a loss threshold as notified have been reached. The maximum contribution of a member towards replenishment of its contribution to the default fund in the 7 days (30 days in case of securities segment) period immediately after the afore-mentioned loss threshold having been reached shall not exceed 5 times of its contribution to the Default Fund based on the last re-computation of the Default Fund or specified amount, whichever is lower.
- Further, it may be noted that, CCIL periodically prescribes a list of securities eligible for contributions as collateral by members. Presently, all Central Government securities and Treasury bills are accepted as collateral by CCIL. The risk factors may undergo change in case the CCIL notifies securities other than Government of India securities as eligible for contribution as collateral.

Risks associated with investing in Derivative

The Schemes may use various derivative products as permitted by the Regulations. Use of derivatives requires an understanding of not only the underlying instrument but also of the derivative itself. Other risks include the risk of mis-pricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

The Scheme may use derivatives instruments like Stock Index Futures or other derivative instruments for the purpose of hedging and portfolio balancing, as permitted under the Regulations and guidelines. Usage of derivatives will expose the Schemes to certain risks inherent to such derivatives.

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and

decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

Thus, derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value.

The risks associated with the use of derivatives are different from or possibly greater than the risks associated with investing directly in securities and other traditional investments.

The specific risk factors arising out of a derivative strategy used by the Fund Manager may be as follows:

- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place
- Basis Risk: This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying asset being hedged.
- Exchanges could raise the initial margin, variation margin or other forms of margin on derivative contracts, impose one sided margins or insist that margins be placed in cash. All of these might force positions to be unwound at a loss, and might materially impact returns.
- The derivative contracts at times are undertaken with various counterparties. These counterparties may not be able to meet the obligations under such derivative contracts. This would lead to credit risk in derivative transactions, Hence, derivative trades are undertaken with approved counterparties or through exchanges. This mitigates credit risk on derivative transactions.

The Scheme will not have any exposure to Debt Derivatives.

Risks associated with Stock Lending

Stock lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed.

The risks in stock lending consist of the failure of intermediary / counterparty, to comply with the terms of agreement entered into between the lender of securities i.e. the Scheme and the intermediary / counterparty. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The scheme may not be able to sell lent out securities, which can lead to temporary illiquidity & loss of opportunity.

Investors are requested to refer to section “**How will the Scheme allocate its assets?**” for maximum permissible exposure to Stock Lending.

The AMC shall report to the Trustee on a quarterly basis as to the level of lending in terms of value, volume and the names of the intermediaries and the earnings/losses arising out of the transactions, the value of collateral security offered etc.

Risk factors associated with creation of segregated portfolios

1. Liquidity risk – A segregated portfolio is created when a credit event occurs at an issuer level in the scheme. This may reduce the liquidity of the security issued by the said issuer, as demand for this security may reduce. This is also further accentuated by the lack of secondary market liquidity for corporate papers in India. As per SEBI norms, the scheme is to be closed for redemption and subscriptions until the segregated portfolio is created, running the risk of investors being unable to redeem their investments. However, it may be noted that, the proposed segregated portfolio is required to be formed within one day from the occurrence of the credit event.

Investors may note that no redemption and subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to unit holders in segregated portfolio, AMC shall list the units of the segregated portfolio on a recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests. For the units listed on the exchange, it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units. There is no assurance that a deep secondary market will develop for units of segregated portfolio listed on the stock exchange. This could limit the ability of the investors to resell them.

Valuation risk - The valuation of the securities in the segregated portfolio is required to be carried out in line with the applicable SEBI guidelines. However, it may be difficult to ascertain the fair value of the securities due to absence of an active secondary market and difficulty to price in qualitative factors.

Apart from the risk factors mentioned above, the scheme is exposed to certain specific risks, which are as mentioned below –

- Changes in macroeconomic factors (for e.g., inflation etc), availability of substitutes and changes in consumer preferences may affect demand and could have a significant bearing on performance of the companies.
- Performance of the underlying Index will have a direct bearing on the performance of the Scheme. In the event when the index is dissolved or is withdrawn, the Trustee reserves a right to modify the Scheme so as to track a different and suitable index and appropriate intimation will be sent to the unitholders of the Scheme. In such a case, the investment pattern will be modified suitably to match the composition of the securities that are included in the new index to be tracked and the Scheme will be subject to tracking errors during the intervening period. Tracking errors are inherent in any ETF and such errors may cause the Scheme to generate returns which are not in line with the performance of the Index or one or more securities covered by / included in the Index.

- In case of investments in derivative instruments, the risk/ reward would be the same as investments in portfolio of shares representing an index. However, there may be a cost attached to buying an index future. Further, there could be an element of settlement risk, which could be different from the risk in settling physical shares and there is a risk attached to the liquidity and the depth of the index futures market as it is relatively new market for Index and also it is relatively less popular as compared to the Index.
- **Currency Risk:** Companies within the index may have exposure to foreign currencies through international sales, imports, or foreign exchange contracts. Currency fluctuations can impact the earnings and cash flows of these companies, affecting the performance of the scheme.
- **Regulatory and Environmental Risk:** Companies within the index may be subjected to regulatory requirements related to environmental protection, safety standards, labor practices, and land acquisition. Changes in regulations or compliance issues can affect production costs, supply chains, and profitability, impacting the scheme's performance.
- **Technological Disruption:** Advances in technology, such as automation, robotics, and renewable energy, can disrupt supply chains, affecting the competitiveness and profitability of the companies held in the index which will have a direct bearing on the performance of the Scheme.
- **Corporate Governance Risks:** Weak corporate governance practices, such as inadequate board oversight, conflicts of interest, or related-party transactions, can undermine shareholder value and increase the risk of fraud, mismanagement, or regulatory scrutiny, affecting the Scheme's returns

C. Risk management strategies

The Scheme by utilizing a holistic risk management strategy will endeavor to manage risks associated with investing in equity markets. The risk control process involves identifying & measuring the risk through various risk measurement tools.

The Scheme has identified following risks of investing in equity and designed risk management strategies, which are embedded in the investment process to manage such risks.

Risks associated with Equity investments	
Market Risk The Scheme is vulnerable to movements in the prices of securities invested by the Scheme, which could have a material bearing on the overall returns from the Scheme. The value of the underlying Scheme investments, may be affected generally by factors affecting securities markets, such as price and volume, volatility in the capital markets, interest rates, currency exchange rates, changes	Market risk is inherent to an equity scheme. Being a passively managed scheme, it will invest in the securities included in its Underlying Index.

in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets.	
Derivatives Risk As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives since derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds.	Derivatives will be used in the form of Index Options, Index Futures and other instruments as may be permitted under the Regulations. The AMC monitors the portfolio and regulatory limits for derivatives through its front office monitoring system. Exposure to derivatives of stocks or underlying index will be done based on requisite research. Exposure with respect to derivatives shall be in line with regulatory limits and the limits specified in the SID.
Liquidity risk The liquidity of the Scheme's investments is inherently restricted by trading volumes in the securities in which they invest.	The Scheme will try to maintain a proper asset-liability match to ensure redemption payments are made on time and not affected by illiquidity of the underlying stocks.
Tracking Error risk (Volatility/ Concentration risk): The performance of the Scheme may not commensurate with the performance of the underlying Index viz. BSE Power Index on any given day or over any given period.	Tracking Error risk (Volatility/ Concentration risk): Over a short to medium period, the Scheme may carry the risk of variance between portfolio composition and Benchmark. The objective of the Scheme is to closely track the performance of the Underlying Index over the same period, subject to tracking error. The Scheme would endeavor to maintain a low tracking error by actively aligning the portfolio in line with the Index.

Risks associated with Debt/Money market investments

Market Risk/ Interest Rate Risk As with all fixed income securities, changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income	In a rising interest rates scenario the underlying scheme(s) may increase its investment in lower maturity securities whereas if the interest rates are expected to fall the allocation to debt securities with longer maturity may be increased thereby mitigating risk to that extent.
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securities and thereby to possible movements in the NAV.	
Liquidity or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).	The underlying scheme(s) may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be high in case of medium to long maturity corporate bonds. The underlying scheme(s) may however, endeavor to minimize liquidity risk by investing in securities having a relatively liquid market.
Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).	Management analysis may be used for identifying company specific risks. Management's past track record may also be studied. In order to assess financial risk, an assessment of the issuer's financial statements may be undertaken.
Reinvestment Risk This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. The additional income from reinvestment is the "interest on interest" component. The risk is that the rate at which interim cash flows can be reinvested may be lower than that originally assumed.	Reinvestment risks will be limited to the extent of coupons received on debt instruments, which will be a very small portion of the portfolio value.

II. Information about the scheme

A. Where will the scheme invest?

Subject to the Regulations and the disclosures as made under the Section "How the Scheme will allocate its Assets", the corpus of the Scheme can be invested in any (but not exclusive) of the following securities/ instruments:

1. Equity and equity related securities forming part of underlying index, including warrants carrying the right to obtain equity shares and Units issued by Real Estate Investment Trusts (REITs).
2. Derivative instruments like, Stock / Index Futures, Stock / Index Options and such other derivative instruments permitted by SEBI.
3. Units of debt schemes/ ETFs, subject to applicable regulations.
4. Money market instruments, including TREPs#

#Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable.

In accordance with the Sixth Schedule of SEBI (Mutual Funds) Regulations, 2026 and paragraph 13 of the Master Circular, the Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 13.19 of the Master Circular pertaining to Inter-Scheme transfer of investments.

POSITION OF DEBT MARKET IN INDIA

There are three main segments in the debt markets in India, viz., Government Securities, Public Sector Units (PSU) bonds, and corporate securities. A bulk of the debt market consists of Government Securities. Other instruments available currently include Corporate Debentures, Bonds issued by Financial Institutions, Commercial Paper, Certificates of Deposits and Securitised Debt. Securities in the Debt market typically vary based on their tenure and rating. Government Securities have tenures from one year to thirty years whereas the maturity period of the Corporate Debt now goes upto sixty years and more (perpetual). Perpetual bonds are now issued by banks as well. Securities may be both listed and unlisted and there is increasing trend of securities of maturities of over one year being listed by issuers.

The yields and liquidity on various securities as on _____:

Issuer	Instrument	Maturity	Yields (%)	Liquidity
GOI	Treasury Bill	91 Days	5.40%	High
GOI	Treasury Bill	364 Days	5.70%	High
GOI	Short Dated	1-3 Years	5.82% - 6.43%	High
GOI	Medium Dated	3-5 Years	6.43% - 6.90%	High
GOI	Long Dated	5-10 Years	6.90% - 7.02%	High
Corporates	Taxable Bonds (AAA)	1-3 Years	7.57% - 7.59%	Medium
Corporates	Taxable Bonds (AAA)	3-5 Years	7.59% - 7.67%	Low to Medium
Corporates	CDs (A1+)	3 months	7.35%	Medium to High
Corporates	CPs (A1+)	3 months	7.75%	Medium to High

B. What are the investment restrictions?

As per the provisions of the Trust Deed read with the SEBI (MF) Regulations, the following investment restrictions apply in respect of the Schemes at the time of making investments. However, all investments by the Schemes will be made in accordance with the investment objective, asset allocation and where will the schemes invest, described earlier, as well as the SEBI (MF) Regulations, including schedule VI thereof, as amended from time to time.

- 1) The Fund under all its Schemes shall not own more than 10% of any company's paid up capital carrying voting rights or 10% of units of REITs issued by singer issuer, as the case maybe

Provided, investment in the asset management company or the trustee company of a mutual fund shall be governed by Regulation 6(1)(a).

- 2) No sponsor of a mutual fund, its associate or group company including the asset management company of the fund, through the schemes of the mutual fund or otherwise, individually or collectively, directly or indirectly, have -
 - (a) 10% or more of the share-holding or voting rights in the asset management company or the trustee company of any other mutual fund; or
 - (b) Representation on the board of the asset management company or the trustee company of any other mutual fund.
- 3) A mutual fund scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the Act as per the following matrix.

A mutual fund scheme shall not invest more than:

- a. 10% of its NAV in debt and money market securities rated AAA; or
- b. 8% of its NAV in debt and money market securities rated AA; or
- c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in paragraph 13.(2)(b) of the Master Circular.

- b) Such limit is not applicable for investment in securitized debt (mortgage backed securities and asset backed securities), at the originator level.
- c) Provided that such limit shall not be applicable for investments in debt exchange traded funds, Government Securities, treasury bills and triparty repo on Government securities or treasury bills.

- d) Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with the Board.
 - e) Provided that the long term rating of issuers shall be considered for the money market instruments. However, if there is no long term rating available for the same issuer, then based on credit rating mapping of Credit Rating Agencies between short term and long term ratings, the most conservative long term rating shall be taken for a given short term rating. Exposure to government money market instruments such as TREPS on G-Sec/ T-bills shall be treated as exposure to government securities.
- 4) Transfer of investments from one Scheme to another Scheme in the same Mutual Fund is permitted provided:
- 1. Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
 - 2. The securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

Further the inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph Inter-Scheme transfer of investments, contained in Statement of Additional Information. The AMC shall comply with the guidelines as stated in paragraph 13.19 of the Master Circular.

- 5) The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided that a mutual fund may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by the Board.

Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by the Board.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the RBI in this regard

Every mutual fund shall get the securities purchased or transferred in the name of the mutual fund on account of the concerned scheme except in respect of such securities as may be specified by the board from time to time.

- 6) No mutual fund Scheme shall make any investments in;
- a) any unlisted security of an associate or group company of the sponsor; or
 - b) any security issued by way of private placement by an associate or group company of the Sponsor; or
 - c) the listed securities of group companies of the Sponsor which is in excess of 25% of its net assets except for investments by equity oriented exchange traded funds and indexfunds.

- 5) The Scheme shall not invest in Fund of funds Scheme.
- 6) All investments by a mutual fund scheme in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed.
- 7) No mutual fund Scheme shall invest more than 10% of its NAV in equity shares or equity related instruments of any entity.

Provided that such limit shall not be applicable for investment in index fund or ETF or Sector or Thematic scheme.

Provided further that the limit shall also be applicable for investment in units of Venture capital funds.

7) .

- 8) No loans for any purpose can be advanced by the Scheme.
- 9) The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/ redemption of units or payment of interest or IDCW to the unit holders. Such borrowings shall not exceed more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.
- 10) Mutual Fund transactions shall only be through dematerialised securities, except for securities specified otherwise.
- 11) The Scheme will comply with any other Regulation applicable to the investments of mutual funds from time to time.
- 12) The Scheme may invest in other Schemes under the same AMC or any other Mutual Fund without charging any fees, provided the aggregate inter-Scheme investment made by all the Schemes under the same management or in Schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund. No investment management fees shall be charged for investing in other Schemes of the Fund or in the Schemes of any other mutual fund.
- 13) a. On monthly basis, Mutual Funds shall undertake minimum 25% of their total secondary market trades by value (excluding Inter Scheme Transfer trades) in Corporate Bonds by placing/seeking quotes through one-to-many mode on the Request for Quote (RFQ) platform of stock exchanges and
 - b. On monthly basis, Mutual Funds shall undertake minimum 10% of their total secondary market trades by value (excluding Inter Scheme Transfer trades) in Commercial Papers by placing/seeking quotes through one-to-many mode on the Request for Quote (RFQ) platform of stock exchanges.
 - c. All transactions in Corporate Bonds and Commercial Papers wherein Mutual Fund is on both sides of the trade shall be executed through RFQ platform of stock exchanges in one-to-one mode.

- 14) The Fund/AMC shall make investment out of the NFO proceeds only on or after the closure of the NFO period. The Fund/ AMC can however deploy the NFO proceeds

in TREPS before the closure of NFO period. However, AMCs shall not charge any investment management and advisory fees on funds deployed in TREPS during the NFO period. The appreciation received from investment in TREPS shall be passed on to investors.

Further, in case the minimum subscription amount is not garnered by the scheme during the NFO period, the interest earned upon investment of NFO proceeds in TREPS shall be returned to investors, in proportion of their investments, along-with the refund of the subscription amount.

Further, in case the minimum subscription amount is not garnered by the scheme during the NFO period, the interest earned upon investment of NFO proceeds in TREPS shall be returned to investors, in proportion of their investments, along-with the refund of the subscription amount.

All investment restrictions shall be applicable at the time of making investment.

The Trustee may alter the above restrictions from time to time to the extent of changes in the Regulations.

C. Fundamental Attributes

Following are the Fundamental Attributes of the Scheme, in terms of paragraph 1.9 of the Master Circular:

(i) Type of Scheme:

For details on type of Scheme, please refer “**Highlights/Summary of The Scheme**”.

(ii) Investment Objective

Main Objective - Please refer “**Highlights/Summary of The Scheme**”.

The Tentative portfolio breakup of Equity/Debt/Money Market instruments, other permitted securities and such other securities as may be permitted by the Board from time to time with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations.

(iii) Terms of Issue

a) Liquidity provisions such as listing, repurchase, redemption

Listing: The Scheme is proposed to be listed and traded on the BSE and NSE. However, the Trustee reserves the right to list the units of Scheme on any other Stock Exchange without any change in the Fundamental Attribute.

For details on redemption of units, please refer Section on Redemption of Units.

b) Aggregate fees and expenses charged to the Scheme:

Draft Scheme Information Document
ICICI Prudential BSE Power ETF

Kindly refer section on 'Fees and Expenses'

c) Any safety net or guarantee provided: The present Scheme is not guaranteed or assured return scheme.

Changes in Fundamental Attributes:

In accordance with Regulation 22(9)(c) of the SEBI (MF) Regulations, 2026 and Paragraph 1.9.2 of SEBI Master Circular for Mutual Funds the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal;
- A written communication (including digital modes such as email/sms etc.) about the proposed change is sent to each Unitholder and details as specified by the Board are appropriately displayed on the website of the AMC; and
- The Unitholders are given an option for a period of atleast 30 calendar days to exit at the prevailing NAV without any exit load.

D. Index methodology

About BSE Power Index:

The BSE Power index comprises constituents of the BSE 500.

Eligibility Criteria:

Parameters	BSE Power
Universe	BSE 500
Stock Selection Process	Constituents of BSE 500 that are classified as per the basic Industries as defined in common India Industry Classification Structure – Heavy Electrical Equipment, Power Generation, Integrated Power Utilities and Power - Transmission
No. of stocks	14
Review	Semi-Annual
Rebalancing	Semi-Annual
Index Weighing methodology	Float – adjusted market cap weighted

Index Service Provider: BSE Index Services Pvt. Ltd.

Impact cost of constituents: The individual constituent of the index shall have an average impact cost of 1% or less over previous six months.

Index constituents as on April 10, 2026

COMPANY	INDEX WEIGHT
NTPC LTD.	19.86%
POWER GRID CORPORATION OF INDI	15.16%
ADANI POWER LTD.	7.82%
TATA POWER CO.LTD.	7.30%
SUZLON ENERGY LTD.	6.01%
GE Vernova T&D India Limited	5.50%
CG Power and Industrial Soluti	5.44%
BHARAT HEAVY ELECTRICALS LTD.	4.03%
ABB INDIA LIMITED	4.00%
Adani Green Energy Limited	3.93%
HITACHI ENERGY INDIA LIMITED	3.90%
SIEMENS LTD.	3.32%
TORRENT POWER LTD.	3.09%
JSW ENERGY LTD	2.93%
Siemens Energy India Limited	2.75%
NHPC LTD.	2.64%
THERMAX LTD.	1.53%
RELIANCE POWER LTD.	0.80%

The updated constituents of the underlying index of the Scheme shall also be made available on the website i.e. www.icicietf.com at all points of time.

PROCEDURE FOR CREATION OF UNITS

Issue of Units

1. Each unit of the Scheme will be approximately equal to 1/100th of the Underlying Index closing on the date of allotment.
2. As the Scheme will be listed on BSE/NSE, subsequent buying or selling by investors can be made from the secondary market on BSE/NSE. The minimum number of units that can be bought or sold is 1 (one) unit.
3. Authorised Participant(s)/ Investor(s) can directly buy / sell in blocks from the Fund in 'Creation Unit' Size subject to minimum application amount.

Creation of Units:

'Creation Unit' is a fixed number of Units of the Scheme, which is exchanged for a predefined basket of shares underlying the index called the "Portfolio Deposit" and a "Cash Component". The facility of creating / redeeming units in Creation Unit size is available to the Eligible Investors:

The number of units, that investors can create / redeem in exchange of the Portfolio Deposit and Cash Component, is 32,000 Units and in multiples thereof. The Portfolio Deposit and Cash Component are defined as follows:-

- a. **Portfolio Deposit:** This is a pre-defined basket of securities that represent the Underlying Index. Portfolio Deposit can change from time to time. The Portfolio Deposit may vary on account of market movements and other related factors.
- b. **Cash Component for subscription/ redemption in Creation Unit:** The Cash Component represents the difference between the applicable net asset value of a Creation Unit and the market value of the Portfolio Deposit. This difference may include accrued dividends, accrued annual charges including management fees and residual cash in the Scheme. In addition, the Cash Component may include transaction cost as charged by the Custodian/Depository Participant, equalization of dividend, effect of rounding-off of number of shares in Portfolio Deposit and other incidental expenses for Creating Units. The Cash Component will vary from time to time and will be computed and announced by the AMC on its website every Business Day.

Example of Creation and Redemption of Units of ICICI Prudential BSE Power ETF

The Creation Unit is made up of 2 components i.e. the Portfolio Deposit and the Cash Component. The Portfolio Deposit will be determined by the Fund as per the weightages of each security in the Underlying Index. The value of this portfolio deposit will change due to change in prices during the day. The number of shares of each security that constitute the portfolio deposit will remain constant unless there is any corporate action in the Underlying Index/ change in the constituents of the Underlying Index.

Example of Creation of Units

A	Closing Price of BSE Power Index (April 10, 2026)	7286.60
B	Hypothetical NAV (1/100th of Index)	72.8660
C	Unit Creation size	32,000
D	Portfolio Value	23,31,712.00
E	Value as calculated	23,09,959.44
F	Cash	21,752.56

(figures are for illustrative purposes only)

Value of Portfolio Deposit is derived as follows:

Securities	Closing Price as on April 10, 2026	Investment Value	No. of shares	Invested Value
NTPC LTD.	380.3	463122	1217	462825.10
POWER GRID CORPORATION OF INDI	302.6	353449	1168	353436.80
ADANI POWER LTD.	175.7	182370	1037	182200.90
TATA POWER CO.LTD.	399.5	170133	425	169787.50
SUZLON ENERGY LTD.	45.3	140124	3093	140112.90
GE Vernova T&D India Limited	4070.0	128205	31	126170.00

CG Power and Industrial Soluti	731.3	126923	173	126506.25
BHARAT HEAVY ELECTRICALS LTD.	284.7	93994	330	93934.50
ABB INDIA LIMITED	6866.0	93226	13	89257.35
Adani Green Energy Limited	1085.3	91637	84	91165.20
HITACHI ENERGY INDIA LIMITED	28411.9	90880	3	85235.55
SIEMENS LTD.	3390.1	77357	22	74582.20
TORRENT POWER LTD.	1467.5	72021	49	71907.50
JSW ENERGY LTD	488.8	68241	139	67936.25
Siemens Energy India Limited	2811.7	64159	22	61857.40
NHPC LTD.	77.1	61534	798	61525.80
THERMAX LTD.	3645.0	35622	9	32805.00
RELIANCE POWER LTD.	25.2	18713	742	18713.24
Total		2331712		2309959.44

In addition, Investors shall also pay charges payable to depositories / exchanges for creation / redemption of units as part of Cash Component.

The above is just an example to illustrate the calculation of Cash Component. Cash Component will vary depending upon the actual charges incurred like Custodial Charges and other incidental charges for creating units.

The portfolio concentration norms in accordance with paragraph 3.4 of the Master Circular, details where of are given below:

1. The index shall have a minimum of 10 stocks as its constituents.
2. For a sectoral/ thematic Index, no single stock shall have more than 35% weight in the index. For other than sectoral/ thematic indices, no single stock shall have more than 25% weight in the index.
3. The weightage of the top three constituents of the index, cumulatively shall not be more than 65% of the Index.
4. The individual constituent of the index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over previous six months.

E. Principles of incentive structure for market makers

Pursuant to paragraph 4.5.1(d) of SEBI master circular, the principles of incentive structure pertaining to Market Makers (MMs) as mentioned below:

- i. Incentives, if any, to Market Makers (MMs) shall be charged to the scheme within the maximum permissible limit of total expense ratio (TER).
- ii. AMC may determine the incentives basis the performance of MMs in terms of generating liquidity in units of ETFs.
- iii. Incentives to MMs may be variable in nature or fixed amount basis agreed performance standards between the AMC and MMs.

F. Other Scheme Specific Disclosures:

Listing and transfer of units	<p>Listing:</p> <p>The units of the Scheme are proposed to be listed on the BSE and NSE within 5 Business Days from the date of allotment. Units of the Scheme may also be listed on such other stock exchange(s) as may be decided from time to time. The trading will be as per the normal settlement cycle.</p> <p>Transfer:</p> <p>Transfer of units is permissible as per following provisions:</p> <ol style="list-style-type: none">1. Units of the Scheme are transferable.2. Transfer would be only in favor of transferees who are capable of holding units. The Fund shall not be bound to recognize any other transfer.3. The Fund will affect transfer only in electronic form provided the intended transferee is otherwise eligible to hold the units under the Scheme.4. The delivery instructions for transfer of units will have to be lodged with the DP in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized mode.
Dematerialization of units	<ul style="list-style-type: none">• Units of the Scheme will be available only in the Dematerialized form.• The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP.• The units of the Scheme are to be issued/repurchased and traded compulsorily in dematerialized form, no request for rematerialisation of units of the Scheme will be accepted.• Applications without relevant details of their depository account are liable to be rejected.
Minimum Target amount (This is the minimum amount	The minimum subscription amount to be raised by the Scheme at the time of new fund offer

required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	shall be Rs. 5 crores.
Maximum Amount to be raised (if any) This is the maximum amount, which can be collected during the NFO period, as decided by the AMC.	There is no Maximum Amount.
Policy for declaration of Income Distribution cum capital withdrawal (IDCW Policy)	<p>The Scheme does not offer any Plans/Options for investment.</p> <p>The AMC/Trustee reserve the right to introduce Option(s) as may be deemed appropriate at a later date.</p>
Allotment (Detailed procedure)	<p>Subject to receipt of minimum subscription amount, full allotment will be made to all valid applications received during the New Fund Offer Period. Allotment of units will be completed not later than 5 Business Days after the close of the New Fund Offer Period or within such period as allowed by SEBI.</p> <p>Account Statement:</p> <p>Upon allotment, each Unit holder shall be sent an account statement / allotment advice by ordinary post / courier / e-mail / SMS on the Unit holders's registered email address and/or mobile number, confirming the number of Units allotted to the Unit holder, not later than five business days from date of allotment. In case the Investor provides an email address in the Application Form, the account statement / allotment advice will be provided only through email. Such email address will be considered as the registered email address of the Investor for all purposes by the AMC/ Mutual Fund. Provided that the Fund reserves the right to reverse the transaction of crediting Units in the Unit holder's account, in the event of non-realisation of any cheque or other instrument remitted by the Investor. Unit holders may verify the contents of allotment advice and revert to the Fund immediately in case of any discrepancy. In the event the Unit holder fails to inform the Fund within 5 days from the date of allotment advice, it shall be deemed to be correct.</p> <p>The Units will be credited to the DP account of</p>

	<p>the applicant as per the details provided in the Application Form. Any excess amount would be refunded to the Investor.</p> <p>The AMC will only issue the initial account statement / allotment advice to the Unit holder. Thereafter, the Depository Participant with whom the Unit holder has a Depository account will send a holding statement in accordance with the byelaws of the Depository. As the Units of the Scheme are in demat form, the holding statement issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding provision of account statements. Investors to also note that the AMC will not issue any monthly or half yearly consolidated account statement to Unit holders of this Scheme.</p>
Refund	<p>If application is rejected, full amount will be refunded within five Business Days of the closure of New Fund Offer Period or within such period as allowed by SEBI. If refunded after the time period stipulated under the Regulations, interest @ 15% p.a. for delay period will be paid and charged to the AMC.</p>
<p>Who can Invest? (This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.)</p>	<p>The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions and relevant statutory regulations):</p> <ul style="list-style-type: none"> • Resident adult individual either singly or jointly (not exceeding four) • Minor through parent/lawful guardian • Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions) • Religious and Charitable Trusts (eligible to invest in certain securities) under the provisions of 11(5) of the Income-tax Act, 1961 read with Rule 17C of Income-Tax Rules, 1962 subject to the provisions of the respective constitutions under which they are established permits to invest Any other trust, including private trusts as may be

	<p>permitted by their respective Regulator</p> <ul style="list-style-type: none"> • Non-Government Organizations as may be permitted by their respective Regulator. • Partnership Firms • Karta of Hindu Undivided Family (HUF) • Banks & Financial Institutions • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis • Foreign Portfolio Investor (FPI) subject to applicable regulations • Army, Air Force, Navy and other para-military funds • Scientific and Industrial Research Organizations • Mutual fund Schemes • Alternate Investment Funds, Portfolio Management Services • Authorized Government entities as may be approved by State Governments or Central Government • EPFOs • Other individuals/institutions/body corporate etc. or any other permitted category of investors <p>Respective investors are requested to ensure compliance with the regulatory guidelines applicable to them, while making such investments.</p> <p>Every investor, depending on any of the above category under which he/she/ it falls, is required to provide the relevant documents along with the application form as may be prescribed by AMC.</p>
Who cannot invest?	<p>The following persons are not eligible to invest in the Scheme and apply for subscription to the units of the Schemes:</p> <ul style="list-style-type: none"> • A person who falls within the definition of the term “U.S. Person” under ‘Regulation S’ promulgated under the Securities Act of 1933 of the United States, as amended, and corporations or other entities organised under the laws of the U.S. are not eligible to invest in the schemes and apply for subscription to the units of the schemes, except for lump sum subscription, systematic transactions and

	<p>switch transactions requests received from Non-resident Indians/Persons of Indian origin who at the time of such investment, are present in India and submit a physical transaction request along with such documents as may be prescribed by ICICI Prudential Asset Management Company Limited (the AMC)/ICICI Prudential Trust Limited (the Trustee) from time to time.</p> <p>The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/the Trustee. The investor shall be responsible for complying with all the applicable laws for such investments.</p> <p>The AMC, in accordance with SEBI regulations and any other applicable laws reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard.</p> <ul style="list-style-type: none"> • A person who is resident of Canada • Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time.
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<p>How to Apply and other details</p>	<p>Please refer to SAI for detailed process (physical and online) with respect to additional/ongoing purchase, Investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and Foreign Investors, Joint Applications etc. Investors can also read further details in the application form available on the AMC website under Downloads -> Forms on the following link:</p> <p>Downloads - Application Forms, SID, KIM, SAI & Others ICICI Prudential Mutual Fund</p> <p>Link for Official Points of Acceptance: SID related information (icicipruamc.com)</p> <p>It is mandatory for applicants to mention their bank account numbers in their applications for purchase or redemption of Units. If the Unit-holder fails to provide the Bank mandate, the request for redemption would be considered as not valid and the Scheme retains the right to withhold the redemption until a proper bank mandate is furnished by the Unit-holder and the provision with respect of penal interest in such cases will not be applicable/ entertained.</p> <p>Pursuant to paragraph 15.10 of the Master Circular, an investor can also subscribe to the New Fund Offer (NFO) through ASBA facility.</p> <p>ASBAs can be accepted only by SCSB's whose names appear in the list of SCSBs as displayed by SEBI on its website www.sebi.gov.in.</p> <p>Kindly refer to below link for the list of official points of acceptance, collecting banker details etc.</p> <p>SID related information (icicipruamc.com)</p>
<p>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the Scheme or the AMC) involved in the same.</p>	<p>Not Applicable</p>
<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<ol style="list-style-type: none"> 1. Units of the Scheme is transferable. 2. Transfer would be only in favor of transferees who are capable of holding units. The Fund shall not be bound to recognize any other transfer.

	<p>3. The Fund will affect transfer only in electronic form provided the intended transferee is otherwise eligible to hold the units under the Scheme.</p> <p>4. The delivery instructions for transfer of units will have to be lodged with the DP in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized mode.</p>
<p>Cut off timing for subscriptions/redemptions</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p>	<p>The requirement of “cut-off” timing for NAV applicability as prescribed by SEBI from time to time shall not be applicable for direct transaction with AMCs in the Scheme by MMIs and other Eligible Investors.</p>
<p>Ongoing price for subscription/redemption by investors</p> <p>This is the price you need to pay for purchase / This is the price you will receive for redemptions</p>	<p>Ongoing offer price for subscriptions/redemptions:</p> <p>A. For Subscription/Redemption directly with the Mutual Fund:</p> <p>Ongoing purchases/redemption directly from the Mutual Fund would be restricted to Eligible Investors. Eligible Investors may buy/sell the units directly from the AMC on any Business Day of the Scheme at Intraday NAV subject to minimum application amount as defined in “Highlights of the Scheme” section.</p> <p>Application can be made either:</p> <ul style="list-style-type: none"> • in exchange of Cash* [as determined by the AMC equivalent to the amount towards the purchase/sell of predefined basket of securities that represents the Underlying Index (i.e. Portfolio Deposit)]. Cash Component and other applicable transaction charges shall be adjusted; • in exchange of Portfolio Deposit [i.e. by depositing/collecting basket of securities constituting of the underlying index]. Cash Component and other applicable transaction charges shall be adjusted. <p>*Cash means payments shall be made only by means of payment instruction of Real Time Gross Settlement (RTGS)/National Electronic Funds Transfer (NEFT) or Funds Transfer</p>

	<p>Letter/Transfer Cheque of a bank where the Scheme has a collection account.</p> <p>Liquidity window for Investors directly with AMC:</p> <p>Investors can directly approach the AMC for redemption of units of the Scheme, for transaction upto INR 25 Cr. without any exit load, in case of any of the following scenarios:</p> <ul style="list-style-type: none"> i. Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or ii. No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or iii. Total bid size on the exchange is less than half of creation unit size daily, averaged over a period of 7 consecutive trading days. <p>In case of the above scenarios, applications received from investors for redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day.</p> <p>B. For Subscription/Redemption through Stock Exchange(s):</p> <p>All categories of Investors may purchase/sell the units through secondary market (stock exchanges wherever the scheme is listed) on any trading day like any other publicly traded stock at prices which may be close to the actual NAV of the Scheme.</p>
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	<p>The AMC will appoint market makers/Authorized Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorized Participant(s)/Market Makers envisage to offer daily two-way quote on exchange.</p> <p>The trading members shall be responsible for delivering the units to the demat account of the investors on successful completion of settlement. Investors are advised to contact their trading members to understand the various cut-off times to meet their fund pay-in obligations for ensuring successful settlement of their transactions.</p> <p>There is no exit load currently. However, transaction charges payable to Custodian/ Depository Participants, and other incidental charges relating to conversion of units into basket of securities may be deducted from redemption proceeds. The charges will be notified on www.icicipruamc.com from time to time. Investors other than Authorized Participant may redeem units at the market price plus transaction handling charges on stock exchange.</p>
Minimum amount for purchase/redemption for direct subscriptions with the AMC	<p>Eligible Investors can buy/sell units of the Scheme in Creation Unit Size viz. 2,40,000 units and in multiples thereof.</p> <p>An investor can buy / sell units on a continuous basis in the normal market segment of National Stock Exchange of India Limited (NSE)/ BSE Limited during the trading hours like any other publicly traded stock at prices which are quoted on NSE/BSE. These prices may be close to the actual NAV of the Scheme. There is no minimum investment, although units are to be purchased in lots of 1 unit.</p> <p>All direct transactions in units of the Scheme by MMs or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.</p> <p>Any order placed for redemption or subscription directly with the AMC must be of</p>

	<p>greater than INR 25 Cr. The aforesaid threshold shall not be applicable for MMs and shall be periodically reviewed.</p> <p>An investor can buy/ sell units on a continuous basis in the normal market segment of National Stock Exchange of India Limited (NSE)/ BSE Limited or any other stock exchange where the Scheme will be listed, during the trading hours like any other publicly traded stock at prices which are quoted on the stock exchanges. These prices may be close to the actual NAV of the Scheme. There is no minimum investment, although units are to be purchased in lots of 1 (one) unit.</p> <p>Minimum amount for Redemption: Any amount.</p>
Settlement of Purchase / Sale on stock exchange(s)	<p>Buying/ Selling units of the Scheme on the stock exchange is similar to buying / selling any other listed securities. If an investor has bought units, the investor has to pay the purchase amount to the broker / sub-broker such that the amount paid is realized before funds pay-in day of the settlement cycle on the exchange. If an investor has sold units, the investor has to deliver the units to the broker/ sub-broker before the securities pay-in day of the settlement cycle on the exchange. The units (in case of units bought) and the funds (in the case of units sold) are paid out to the broker on the payout day of the settlement cycle on the exchange. The trading member would pay the money or units to the investor in accordance with the time prescribed by the stock exchange regulation. If an investor has bought units, he/she should give standing instructions for 'Delivery-In' to his/her DP for accepting units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the units directly to his/her beneficiary account on receipt of the same from exchange's clearing corporation.</p> <p>An investor who has sold units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the units from his/her beneficiary account to the Pool Account of his/her trading member through</p>

	<p>whom he/she has sold the units. The details of the Pool Account of investor's trading member to which the units are to be transferred, unit quantity, etc. should be mentioned in the delivery out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the delivery out instructions should be given atleast 24 hours prior to the cut off time for the prescribed securities pay in to avoid any rejection of instructions due to data entry errors, network problems, etc.</p> <p>All investors including Authorized Participants, Investors and other investors may sell their units in the stock exchange(s) on which these units are listed on all the Trading Days of the stock exchange. The Mutual Fund will repurchase units from Authorized Participants and Investors on any Business Day provided the units offered for repurchase is not less than the Creation Unit Size and multiples thereafter.</p>
Rolling Settlement	<p>The Fund intends to follow the settlement pattern and practices of BSE and NSE as per the trade/s executed on the respective exchange.</p> <p>Rolling Settlement = T+ 1</p> <p>The Pay-in and Pay-out of funds and the units will take place within 1 working day after the trading date. The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:</p> <p>While calculating the days from the Trading Day (Day T), weekend days (i.e. Saturday and Sundays) and Bank holidays are not taken into consideration. All investors including Authorized Participants, may sell their units, in the stock exchange(s) on which these units are listed on all the trading days of the stock exchange. Mutual fund will repurchase units from Authorized Participants on any business day provided the units offered for repurchase is not less than the creation unit size and multiples thereafter.</p>

Accounts Statements	<ol style="list-style-type: none"> 1. The Consolidated Account Statement (CAS) for each calendar month will be issued on or before fifteenth day of succeeding month to the investors who have provided valid Permanent Account Number (PAN). Further, CAS will be sent via email where any of the folios consolidated has an email id or to the email id of the first unit holder as per KYC records. 2. For folios not included in the Consolidated Account Statement (CAS), the AMC shall henceforth issue account statement to the investors on a monthly basis, pursuant to any financial transaction in such folios on or before fifteenth day of succeeding month. In case of a New Fund Offer Period (NFO), the AMC shall send confirmation specifying the number of units allotted to the applicant by way of a physical account statement or an email and/or SMS's to the investor's registered address and/or mobile number not later than five business days from the date of closure of the NFO. 3. The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 Business Days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number. 4. In case of a specific request received from the unit holder, the AMC shall provide the account statement to the investors within 5 business days from the receipt of such request. 5. In the case of joint holding in a folio, the first named Unit holder shall receive the CAS/account statement. The holding pattern has to be same in all folios across Mutual Funds for CAS. <p>Further, in case if no transaction has taken place in a folio during the period of six months ended September 30 and March 31,</p>
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	<p>the CAS detailing the holdings across all Schemes of all mutual funds, shall be emailed at the registered email address of the unitholders on half yearly basis, on or before twenty first day of succeeding month, unless a specific request is made to receive the same in physical form.</p> <p>The asset management company shall issue units in dematerialized form to a unit holder in a scheme within two business days of the receipt of request from the unit holder.</p> <p>Each CAS issued to the investors shall also provide the total purchase value / cost of investment in each scheme.</p> <p>Further, CAS shall be issued for the half-year (September/ March).</p> <p>Such half-yearly CAS shall be issued to all MF investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period.</p> <p>In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.</p> <p>The dispatch of CAS by the depositories would constitute compliance by the AMC/ the Mutual Fund with the requirement under Regulation 34(1) of SEBI (Mutual Funds) Regulations.</p> <p>The AMC, in accordance with SEBI regulations and any other applicable laws reserves the right to furnish the account statement in addition to the CAS, if deemed fit in the interest of investor(s).</p>
Policy for declaration of Income Distribution cum capital withdrawal (IDCW Policy)	<p>The Scheme does not offer any Plans/Options for investment.</p> <p>The AMC/Trustee reserve the right to introduce Option(s) as may be deemed appropriate at a later date.</p>

<p>Creation/Redemption of Units on the exchange and directly with the Fund</p>	<p>On Stock Exchanges: Investors can buy/sell units of the Scheme in round lot of 1 unit and in multiples thereof.</p> <p>The eligible investors can directly buy/sell with the Fund in Creation Unit Size in accordance with “Minimum application amount”.</p> <p>Directly with the Fund:</p> <p>a. Subscription (Purchase)/Switch-in The Fund may allow purchases of units of the Scheme in ‘Creation Unit’ size or multiples thereof in exchange of the Portfolio Deposit/equivalent amount of cash and Cash Component by Investors/Authorised Participants.</p> <p>b. Redemption (Sale)/Switch-out The Fund will redeem units only in Creation Unit size or in multiples thereof, in exchange of the Portfolio Deposit/equivalent amount of Cash and Cash Component.</p> <p>Note: For the purpose of this addendum, the terms ‘Cash’ means RTGS, NEFT or transfer Cheque.</p> <p>Note: Units of the Scheme if less than Creation Unit cannot be purchased/ redeemed directly with the Fund except for certain circumstances as listed in this document. In case of redemptions by NRIs, requisite TDS will be deducted from the respective redemption proceeds.</p> <p>All direct transactions in units of the Scheme by MMs or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.</p> <p>Any order placed for redemption or subscription directly with the AMC must be of greater than INR 25 Cr. The aforesaid threshold shall not be applicable for eligible investors.</p>
<p>Procedure for Purchasing in Creation Unit Size</p>	<p><u>Creation of Units</u></p> <p>The requisite securities constituting the Portfolio Deposit have to be transferred to the</p>

	<p>DP account of the respective Scheme on the day of receipt of the application, while the Cash Component, as applicable on that business day; has to be paid to the Fund. On confirmation of the receipt of Portfolio Deposit/ equivalent amount of cash by the Custodian/AMC, the AMC will credit the equivalent number of units of the Scheme into the investor's DP account.</p> <p>In case of cash subscription of units of the Scheme in 'Creation Unit' Size, the purchase request for creation of units shall be made by such investor to the Fund/AMC where upon the Fund/AMC will arrange to buy the underlying portfolio of securities on behalf of the investor. The cost of purchase of securities including brokerage charges, transaction handling charges and all other incidental costs/profits/losses arising out of market movement during the purchase of securities shall be borne by the investor.</p> <p>The AMC may at its discretion create "Creation Unit" prior to receipt of all or a portion of the relevant Portfolio Deposit or equivalent amount in cash and Cash Component, wherein, amongst other things, the AMC may ask investor to post collateral to secure the obligation to deliver such outstanding Portfolio Deposit Securities or equivalent amount of cash and Cash Component.</p> <p>The Portfolio Deposit and Cash Component for units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents.</p> <p>The AMC, in accordance with SEBI regulations and any other applicable law reserves the right to adjust the number of Units to be credited in case the instrument towards the Cash Component is not honored.</p> <p>The creation request can be made to the AMC/ Fund in a duly filled application form. Application Forms for Creation of units can be obtained from the office of AMC.</p>
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	Note: For the aforesaid purpose, the terms 'Cash' means RTGS, NEFT or transfer Cheque.
Procedure for Redeeming in Creation Unit Size	<p><u>Redemption of Units:</u></p> <p>The requisite number of units of the Scheme equivalent to the Creation Unit lot size has to be transferred to the DP account of the respective Scheme, while the Cash Component, as applicable on that business day to be paid to the Scheme. On confirmation of the receipt of unit of the Scheme by the Custodian/AMC, the AMC shall extinguish the units and credit the Portfolio Deposit to the investor's DP account and pay the Cash Component, as applicable.</p> <p>The Fund may allow cash redemption of the units of the Scheme in Creation Unit Size. Redemption request shall be made by such investor to the Fund before the stipulated cut-off time whereupon the Fund shall arrange to sell the underlying portfolio of securities on behalf of the investor. Accordingly, the cost of sale of securities including brokerage charges, transaction handling charges and any other incidental costs/profits/losses arising out of market movement during the sale of securities shall be borne by investor. Payment will then be made to the Investor net of all the above mentioned charges.</p> <p>The Portfolio Deposit and Cash Component for the units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents.</p> <p>Note: For the aforesaid purpose, the terms 'Cash' means RTGS, NEFT or transfer Cheque.</p> <p>Any order placed for redemption or subscription directly with the AMC must be of greater than INR 25 Cr. The aforesaid threshold shall not be applicable for MMs and shall be periodically reviewed.</p> <p>Investors can directly approach the AMC for redemption of units of the Scheme, for transaction upto INR 25 Cr. without any exit load, in case of the following scenarios:</p>

	<p>i. Traded price (closing price) of the Scheme units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or</p> <p>ii. No quotes for the Scheme are available on stock exchange(s) for 3 consecutive trading days, or</p> <p>iii. Total bid size on the exchange is less than half of creation units' size daily, averaged over a period of 7 consecutive trading days.</p> <p>In case of the above scenarios, applications received from investors for redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day.</p>
Bank Mandate	<p><u>Bank Account Details:</u></p> <p>As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications for purchase or redemption of Units. If the Unit-holder fails to provide the Bank mandate, the request for redemption would be considered as not valid and the Scheme retains the right to reject the redemption until a proper bank mandate is furnished by the Unit-holder and the provision with respect of penal interest in such cases will not be applicable.</p> <p>No bank account shall be registered in the investor account or subsequent addition or change in bank request unless a validation is undertaken whereby the investors name, account number/ details are verified</p> <p><u>Bank Mandate Requirement</u></p> <p>No bank account shall be registered in the investor account as part of account opening or subsequent addition or change of bank request unless a validation is undertaken through any one of the following modes whereby the investors name, account number /details are verified. In this regard, any one of the following documents needs to be submitted.</p> <ol style="list-style-type: none"> 1. Original cancelled cheque having the First Holder Name and bank account number printed on the cheque.

	<ol style="list-style-type: none"> 2. Original bank statement reflecting the First Holder Name, Bank Account Number and Bank Name as specified in the application. 3. Self-certified cheque copy/bank passbook and verified with the original by AMC/ RTA. 4. Photocopy of the bank statement duly attested by the bank manager/ authorized personnel with designation, employee number and bank seal. 5. Confirmation by the bank manager with seal, designation and employee number on the bank's letter head confirming the name of investor, account type, bank branch, MICR and IFSC code of the bank branch. The letter should not be older than 3 months. <p>In case the bank account details are not mentioned or found to be incomplete or invalid in a purchase application, then the AMC may consider the account details as appearing in the investment amount cheque and the same shall be updated under the folio as the payout bank account for the payment of redemption/IDCW amount etc.</p> <p>AMC reserves the right to validate the details through PAN based account validation facility provided by NCPI or Penny Drop facility. Where the bank mandate cannot be validated by any of the stated methods, the bank account validation may be done on the basis of the cheque leaf if it is available. If the bank account details cannot be validated, AMC reserves the right to reject the application and in case of redemption, the payout will be issued by way of warrant/cheque.</p> <p>The AMC reserves the right to call for any additional documents as may be required, for processing of such transactions with missing/ incomplete/ invalid bank account details. The AMC also reserves the right to reject such applications.</p>
Delay in payment of redemption / repurchase <u>proceeds</u>/IDCW	The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).

Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	The treatment of unclaimed redemption & IDCW amount will be as per paragraph 15.5 of the Master Circular.
Disclosure w.r.t investment by minors	<p>A minor can invest through his/her parent/legal guardian.</p> <p>Minors can complete their KYC requirements for their folio through guardian.</p> <p>Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. For existing folios, the AMCs shall insist upon a change of Pay-out bank mandate before redemption is processed.</p> <p>Irrespective of the source of payment for subscription, all redemption proceeds shall be credited only in the verified bank account of the minor, i.e. the account the minor may hold with parent/legal guardian after completing all KYC formalities.</p> <p>Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new account. No further transactions shall be allowed till the status of the minor is changed to major.</p> <p>For further details, please refer to SAI.</p>
Acceptance of transactions through email in respect of Non-Individual investors	<p>Application for financial transaction in the schemes of ICICI Prudential Mutual Fund from Non-Individual investors would be processed as per the following:</p> <ol style="list-style-type: none"> The Investors are required to submit a copy of board resolution or an authority letter on their letterhead granting appropriate authority to the designated officials of the entity. The board resolution/authority letter shall explicitly mention the following: <ol style="list-style-type: none"> List of approved authorized officials who are authorized to transact on behalf of Investors along with their designation and email IDs.

	<p>ii. An undertaking that the instructions for any financial transactions sent by email by the authorized officials shall be binding upon the Investor as if it were a written agreement.</p> <p>c. In case the document is submitted electronically with a valid Digital Signature Certificate (DSC) or through Aadhaar based e-signature by the authorized official/s shall be considered as valid and acceptable, and shall be binding on the Investor even if the transaction request is not received from the registered email id. of the authorized official/s. However, in such cases, the domain name of the email ID should be from the same organization's official domain name.</p> <p>d. In addition to acceptance of financial transaction via email, scanned copy of duly signed transaction form/request letter bearing wet signatures of the authorized signatories of the entity, received from some other official / employee of the Investor may also be accepted, and shall be binding on the non-individual investor provided –</p> <p>i. The email is also cc'd (copied) to the registered email ID of the authorized official/ signatory of the Investor; and</p> <p>ii. the domain name of the email ID of the sender of the email is from the same organization's official domain name.</p> <p>e. In addition to acceptance of financial transactions via email, scanned copies of signed transaction form /request letters bearing wet signatures of the authorized signatories of the Investor, received from the registered mutual fund distributor (MFD) of the Investor or a third party authorized by the non-individual unitholder may also be accepted subject to fulfilment of the following requirements:</p>
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	<p>i. Authorization letter from the Investor authorizing the MFD/person to send the scanned copies of signed transaction form/request letter on behalf the Investor and</p> <p>ii. the Investor's registered email ID is also cc'd (copied) in the email sent by the authorized MFD/person sending the scanned copies of the duly signed transaction form/request letter.</p> <p>For more details, please refer SAI.</p>
Nomination	<p>The SEBI (Mutual Fund) Regulations notifies that the mutual fund shall provide nomination facility to the unit holders to nominate a person in whose favour the units shall be transmitted in the event of death of the unitholder. Any new investor, investing in Mutual Fund Units shall mandatorily have to provide nomination or opt out of nomination through physical or online mode. The requirement of nomination shall be optional for jointly held folios. For detailed guidelines on Nomination please refer to SAI.</p>
KYC rules for investors:	<p>All the prospective and existing investors / Unit holders of the Fund are requested to note that, pursuant to SEBI Master Circular on Know Your Client (KYC) norms for the securities market dated October 12, 2023 regarding uniformity in KYC process in the securities market and development of a mechanism for centralization of the KYC records, the following KYC procedure is being carried out:</p> <p>A) <u>Requirement of PAN:</u></p> <ul style="list-style-type: none"> • In order to strengthen the KYC norms and identify every participant in the securities market with their respective PAN thereby ensuring sound audit trail of all the transactions, PAN shall be the unique identification number for all participants transacting in the securities market, irrespective of the amount of transaction • The following are exempted from the mandatory requirement of PAN: <ul style="list-style-type: none"> a. Transactions undertaken on behalf of Central Government and/or State Government and by officials appointed by Courts e.g. Official

	<p>liquidator, Court receiver etc. (under the category of Government) for transacting in the securities market.</p> <p>b. Investors residing in the state of Sikkim.</p> <p>c. UN entities/multilateral agencies exempt from paying taxes/filing tax returns in India.</p> <p>d. SIP of Mutual Funds upto ₹50,000/- per year.</p> <ul style="list-style-type: none"> Exempted investors are required to provide alternate proof of identity in lieu of PAN for KYC purposes and are allotted PAN-exempt KYC Reference Number (PEKRN). <p>B) <u>List of Officially Valid Documents (OVDs):</u> The aforesaid circular specifies list of documents considered as Officially Valid Documents for Proof of Identity (Pol) and Proof of Address (POA). The investor shall visit the www.icicipruamc.com of the Mutual fund and go on KYC Corner section which will have FAQs providing required details.</p> <p>C) <u>Methods for completing KYC process and know your KYC status:</u></p> <p><u>Physical KYC process:</u></p> <ul style="list-style-type: none"> To bring uniformity in KYC process, SEBI has introduced a common KYC application form for all the SEBI registered intermediaries viz. Mutual Funds, Depository Participants, Stock Brokers, etc. are therefore requested to use the Common KYC application form to apply for KYC and mandatorily undergo - In Person Verification (IPV) requirements. For Common KYC Application Form please visit our website www.icicipruamc.com <p><u>Digital KYC process:</u></p> <ul style="list-style-type: none"> The investor shall visit the www.icicipruamc.com of the Mutual fund and go on new investor section and fill up the required details and
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	<p>online KYC form and submit requisite documents. Digital KYC process will be in accordance with SEBI Master circular of KYC dated October 12, 2023.</p> <p><u>Review of KYC status by existing investors:</u> The investor shall visit the www.icicipruamc.com of the Mutual fund and go on KYC Corner in Quick link section and fill up the required details to check their KYC status. Further, if investors wish to modify its KYC status, the same can also be done from that section of the website.</p>
Any other disclosure in terms of Consolidated Checklist on Standard Observations	<p>Investment by the AMC:</p> <p>From time to time and subject to the SEBI (Mutual Funds) Regulations, 2026, the sponsors, the mutual funds and investment Companies managed by them, their associate companies, subsidiaries of the sponsors and the AMC may invest either directly or indirectly in the Scheme. The funds managed by associates and/ or the AMC may acquire a substantial portion of the Scheme. Accordingly, redemption of units held by such funds, associates and sponsors may have an adverse impact on the units of the Scheme because the timing of such redemption may impact the ability of other unitholders to redeem their units.</p> <p>Further, as per the SEBI (Mutual Funds) Regulations, 2026, in case the AMC invests in any of the Scheme managed by it, it shall not be entitled to charge any fees on such investments.</p> <p>The Scheme may invest in other Scheme managed by the AMC or in the Scheme of any other Mutual Funds, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing SEBI (Mutual Funds) Regulations, 2026 and guidelines. As per the SEBI (Mutual Funds) Regulations, 2026, no investment management fees will be charged for such investments.</p>

Disclosure norms as per paragraph 4.5.6 of Master Circular	<p>A. The following details of the Scheme will be updated on a monthly basis:</p> <p>i. Name and exposure to top 7 stocks respectively as a percentage of NAV of the Scheme;</p> <p>ii. Name and exposure to top 7 groups as a percentage of NAV of the Scheme;</p> <p>iii. Name and exposure to top 4 sectors as a percentage of NAV of the Scheme.</p> <p>B. Change in constituents of the underlying index, if any, shall be disclosed on the AMC website on the day of change.</p>																								
Allotment Price during New Fund Offer	<p>The Allotment Price in the NFO will be arrived at as follows:</p> <p>The face value of each unit will be Rs. 10 per unit. On allotment, value of each unit will be approximately equal to 1/1000th of the value of the Underlying Index. The units being offered will be issued at a premium approximately equal to the difference between face value and allotment price.</p> <p>Example of issue of units during the NFO:</p> <table><tr><th colspan="3">Example of Units allotted to the Investor (Amt. in Rs.)</th></tr><tr><td>Investment Amount by the Investor (In Rs)</td><td>A</td><td>20,000</td></tr><tr><td>Allotment Price</td><td>B</td><td>60.87</td></tr><tr><td>Total Units of the Investor</td><td>C=A/B</td><td>328.56</td></tr><tr><td>Total Units allotted rounded off to nearest lowest integer</td><td>D</td><td>328</td></tr><tr><td>Value of units allotted</td><td>E=B*D</td><td>19,965.36</td></tr><tr><td>Total Units Refunded</td><td>F=C-D</td><td>0.56</td></tr><tr><td>Value of the fractional units which is refunded to investor</td><td>G=A-E</td><td>34.64</td></tr></table> <p>After investment, the Scheme will determine the allotment price as follows:</p> <p>Allotment Price =</p> <p>Amount collected in the NFO – Refund on account of application rejections, if any</p> <p>Net Assets in the Scheme on the date of allotment / one thousandth of the benchmark</p>	Example of Units allotted to the Investor (Amt. in Rs.)			Investment Amount by the Investor (In Rs)	A	20,000	Allotment Price	B	60.87	Total Units of the Investor	C=A/B	328.56	Total Units allotted rounded off to nearest lowest integer	D	328	Value of units allotted	E=B*D	19,965.36	Total Units Refunded	F=C-D	0.56	Value of the fractional units which is refunded to investor	G=A-E	34.64
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II. Other Details

a. Periodic Disclosures

• Portfolio Disclosures

The AMC shall disclose portfolio of the scheme (along with ISIN) as on the last day of the month within 10 calendar days from the close of each month on website of: AMC i.e. [Downloads - Application Forms, SID, KIM, SAI & Others | ICICI Prudential Mutual Fund](#)
AMFI i.e. www.amfiindia.com.

The AMC shall send via email monthly statement of scheme portfolio within 10 calendar days from the close of each month. The AMC shall provide a feature wherein a link is provided to the investors to their registered email address to enable the investor to directly view/download only the portfolio of schemes subscribed by the said investor. The portfolio disclosure shall also include the scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark.

The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. The AMC shall provide a physical copy of the statement of scheme portfolio, without charging any cost, on specific request received from a unit holder.

• Tracking Error

In accordance with paragraph 4.5.4 of SEBI Master Circular for Mutual Funds, the tracking error i.e. the annualized standard deviation of the difference in daily returns between the underlying index or goods and the NAV of the ETF based on past one year rolling data shall not exceed 2%. In case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMCs, the tracking error may exceed 2% and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any.

• Tracking Difference

The annualized difference of daily returns between the index and the NAV of the Scheme. The same shall be disclosed on a monthly basis on the websites of AMC and AMFI. In case of equity oriented passive schemes covered under MF lite framework, Tracking Difference shall be targeted to be 50 bps (over and above actual TER charged). In case the same is not maintained, it shall be brought to the notice of trustees along with corrective actions taken by the AMC, if any.

• Annual Report

The scheme wise annual report in a machine readable format shall be hosted on the website of the AMC and on the website of the AMFI. The link for the same will be prominently displayed on the AMC's website i.e. <https://www.icicipruamc.com/about-us/financials-&-disclosures> and the physical copies shall be made available to the unit holders, at their registered offices at all times.

AMCs shall send an email/SMS to all unitholders regarding the hosting of scheme wise annual report on their website and on the website of AMFI. AMCs shall e-mail the scheme annual reports in machine readable formats, to all such unit holders, whose email addresses are registered with the Mutual Fund, within 4 months from the date of closure of the relevant financial year.

- **Half – Yearly Financial Results**

The AMC shall within one month from the close of each half year, that is on 31st March and on 30th September, host its unaudited financial results on their website i.e. <https://www.icicipruamc.com/about-us/financials-&-disclosures>.

- **Disclosure on Riskometers and Scheme Summary Document (SSD)**

In accordance with paragraph 6.16 of the Master Circular Risk-o-meter shall be evaluated on a monthly basis and Mutual Funds/AMCs shall disclose the Risk-o-meter along with portfolio disclosure for all their schemes on their respective website and on AMFI website within 10 days from the close of each month. Any change in risk-o-meter of the scheme or its benchmark shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders of that particular scheme.

Risk-o-meter shall have following six levels of risk for the Scheme.

- i. Low risk
- ii. Low to Moderate risk
- iii. Moderate risk
- iv. Moderately High risk
- v. High - risk and
- vi. Very High risk

The evaluation of risk levels of a scheme shall be done in accordance with the aforesaid circular.

A Scheme Summary Document (SSD) of the Scheme which contains details such as Scheme features, Fund Manager details, investment details, investment objective, expense ratio etc will be made available on the website of the AMC and AMFI. The SSD will be updated within 5 working days from the date of change or modification in the Scheme.

b. Transaction charges and stamp duty

➤ **Transaction charges:**

No transaction charges to be levied on the investment amount from transactions/applications (including SIPs) received through distributors (i.e. for Regular Plans). Accordingly, payment of transaction charges to the distributors has been discontinued.

Please refer to SAI for more details.

➤ **Stamp Duty:**

Draft Scheme Information Document
ICICI Prudential BSE Power ETF

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent.

c. Transparency/NAV Disclosure

The NAV will be calculated and disclosed at the close of every Business Day. NAV will be determined on every Business Day except in special circumstances. NAV of the scheme shall be:

- Prominently disclosed by the AMC under a separate head on the AMC's website (www.icicipruamc.com) by 11.00 p.m. on every business day,
- On the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) by 11.00 p.m. on every business day, and
- Shall be made available at all Customer Service Centres of the AMC.

The Scheme is permitted to take exposure to overseas securities. In such cases where the Scheme has taken exposure to overseas securities the NAV of the Scheme would be declared by 10.00 a.m. on the next business day.

In the event where the Scheme ceases to hold exposure to any overseas securities, NAV of the Scheme for that day would continue to be declared on 10.00 am on the next business day. Subsequent to that day, NAV of the Scheme shall be declared on 11.00 p.m., on the same day.

In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next business day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

d. Associate Transactions

Please refer to Statement of Additional Information (SAI).

e. Taxation

As per the provisions of the Income-tax Act, 2025, as amended from time to time:

Particulars	Tax rates [#] applicable for Resident Investors (Refer note 2)	Tax rates [#] applicable for Non-Resident Investors (Refer note 2)	Tax rates applicable for Mutual Fund

Tax on IDCW	Taxable as per applicable tax rates	Taxable as per applicable tax rates	Nil
Long Term Capital Gains on sale of listed and unlisted units	12.5% without Indexation (Exceeding INR 1.25 Lakhs) in case of redemption of units where STT is payable on redemption [u/s 198] (Listed - held for more than 12 months)	12.5% without Indexation (Exceeding INR 1.25 Lakhs) without Indexation in case of redemption of units where STT is paid on transfer [u/s 198] (Listed - held for more than 12 months)	Nil
Short Term Capital Gains on sale of listed and unlisted units	20% without Indexation on redemption of units where STT is payable on redemption (u/s 196) (Listed - held for less than 12 months)	20% without Indexation on redemption of units where STT is payable on redemption (u/s 196) (Listed - held for less than 12 months)	Nil

Note:

1. Income of the Mutual Fund is exempt from income tax in accordance with the provisions of Section 11(3) read with Sr. No. 20 of Schedule VII of the Act.
2. If the total income of a resident investor (being individual or HUF) [without considering such Long Term Capital Gains / Short Term Capital Gains] is less than the basic exemption limit, then such Long-term capital gains/short-term capital gains should be first adjusted towards basic exemption limit and only excess should be chargeable to tax.
3. Non-resident investors may be subject to a separate of tax regime / eligible to benefits under Tax Treaties, depending upon the facts of the case. The same has not been captured above.
4. A rebate of up to Rs. 12,500 is available under the old regime for resident individuals whose total income does not exceed Rs. 5,00,000.
5. Section 156 of the Act to provide that where an Individual apply for lower slab rates provided under section 202(1) of the Act (i.e. the new regime):
 - i. The total income does not exceed twelve lakhs rupees, a rebate shall be

- provided on tax to the extent of an amount equal to 100% of such income-tax or an amount of INR 60,000 (whichever is less);
- ii. The total income exceeds twelve lakhs rupees and the income-tax payable on such total income exceeds the amount by which the total income is in excess of twelve lakhs rupees, a rebate shall be provided on tax of an amount equal to the amount by which the tax payable is in excess of the amount by which the total income exceeds twelve lakhs rupees.

Further, such rebate of income-tax will not be available on tax on incomes chargeable to tax at special rates (for e.g.: capital gains u/s 196, 197 and 198 of the Act etc.)

Excluding applicable surcharge and cess.

For details on Stamp Duty, please refer section 'Units and Offer' mentioned in respective scheme SID.

For further details on taxation please refer to the Section on 'Tax Benefits of investing in the Mutual Fund' provided in 'Statement of Additional Information ('SAI')'

Please consult your tax advisor for further details on taxation.

f. Rights of Unitholders

Please refer to SAI for details.

g. List of official points of acceptance/ Additional official transaction acceptance points CAMS Transaction Points):

The details of the points of acceptance/ Additional official transaction acceptance points CAMS Transaction Points) can be accessed at the following link: [SID related information \(icicpruamc.com\)](https://www.icicpruamc.com)

h. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

The details of such penalties, pending litigations or proceedings, findings of inspections or Investigations for which action may have been taken or is in the process of being taken by any regulatory authority can be accessed at the following link: [SID related information \(icicpruamc.com\)](https://www.icicpruamc.com)

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 2026 and the guidelines there under shall be applicable.

Note: The Scheme under this Scheme Information Document (SID) was approved by the Directors of ICICI Prudential Trust Limited on _____. The Trustees have ensured

Draft Scheme Information Document
ICICI Prudential BSE Power ETF

that ICICI Prudential BSE Power ETF approved by them is a new product offered by ICICI Prudential Mutual Fund and is not a minor modification of the existing Schemes.

For and on behalf of the Board of Directors of
ICICI Prudential Asset Management Company Limited

Sd/-
Nimesh Shah
Managing Director

Place : Mumbai
Date : _____

ICICI Prudential Mutual Fund Official Points of Acceptance

STATE	ADDRESS	CITY	PINCODE
Jharkhand	ICICI Prudential Asset Management Company Limited, Shantiniketan Building, 1st Floor, 1 S.B. Shop Area, Bistupur, Main Road, Jamshedpur, Jharkhand	Jharkhand	831 001
	Top Link Serenity Building, 1st Floor, Unit No. 102 & 2nd Floor, Unit No. 202, Line Tank Road, Near Firayalal Chowk, P.O.: Ranchi, Dist.: Ranchi	Jharkhand	834001
Assam	KK Tower, 1st Floor, GS Road, Bora Service	Guwahati	781007
Bihar	1st Floor, Kashi Place, Dak Bungalow Road,	Patna	800001
Chhattisgarh	SCO 463-464, 1st & 2nd Floor, Sector - 35C	Chandigarh	160022
	ICICI Prudential Asset Management Company Ltd. Raheja Tower, 1st Floor, Shop no. 6,7,8 & 9, Jail Road, Raipur - 492001, Chhattisgarh	Raipur	492001
Goa	Ground floor, Shop No. G 2, Milroc Lar Meneze, Swami Vivekanand Road, Opposite Old Passport Office, Panjim	Panjim	403001
	UG-20, Vasant Arcade, Behind Police Station, Comba, Margao	GOA	403601
Gujarat	Shop No 2,3,4and5 ,Madhav Arcade,-Opp Garden, Nr RMC Commissioner, Bungalow,- Ram Krishna Nagar Main Road	Rajkot	360001
	HG 30, B Block, International Trade Center, Majura Gate	Surat	395002
	First Floor, Unit no 108,109,110,Midtown Heights, Opp Bank of Baroda, Jetalpur Road	Baroda (Vadodara)	390007
	307, 3rd Floor, Zodiac Plaza, Beside NABARD VIHAR, Near St. Xavier's College Corner,H.L Collage Road, Off C. G. Road	Ahmedabad	380009
	Ground Floor, Unit no 2&3, Bhayani Mension, Gurudwara Road	Jamnagar	361001
	Valsad, Unit no A1&A2, Ground Floor, Zenith Doctor House, Halar Cross Road, Valsad	Valsad	396001
	Unit No. 129, First Floor, Narayan Empire, Anand - Vidhyanagar Road	Anand	388001
	ICICI Prudential Asset Management Company Limited, Ground Floor - 43, Jubilee Colony, Jubilee Circle, Near Phone Wale, Bhuj-Kutch	Bhuj	370001
	First Floor, Unit no. 107/108,Nexus Business Hub, City Survey no 2513, ward no 1, Beside Rajeshwar Petrol Pump,Opp Pritam Society 2, Mojampur	Bharuch	392001
	1st Floor, Unit No. 106, Prabhakunj Heights, Sayaji Station Road, Opposite ICICI Bank	Navsari	396445
Haryana	Scf - 38, Ground floor, Market 2, Sector - 19, Faridabad	Faridabad	121002

	Unit No 125, First Floor, Vipul Agora Building, M.G.Road, Gurgaon	Gurgaon	122002
	ICICI Prudential Asset Management company Limited, 510-513, ward no.8, 1st floor, Above Federal Bank, opp. Bhatak Chowk, G T Road, Panipat	Panipat	132103
Himachal Pradesh	Unit No. 21, First Floor, The Mall Road	Shimla	171001
Jammu & Kashmir	Unit No. 101, First Floor, South Block A2, Bahu Plaza Shopping Center, Jammu,	Jammu	180012
Karnataka	Ground Floor, Lakshmi Arcade, No: 298/1, 17th Cross 2nd Main Road, Sampige Road, Malleswaram	Bangalore	560003
	ICICI Prudential AMC Ltd. No. 311/7, Ground Floor 9th Main, 5th Block, Jayanagar	Bangalore	560041
	Phoenix Pinnacle, First Floor Unit 101 -104, No 46 Ulsoor Road	Bangalore	560042
	Ground Floor, No: 644, 6th Block, 17th Main, 100 ft Road, Near Sony world signal, Koramangala	Bengaluru	560095
	Maximus Commercial Complex, UG 3 & 4 Light House Hill Road	Mangalore	575001
	Ground Floor, No: 17/A, 8th Cross, 5th Main, Kamakshi Hospital Road, Saraswathipuram	Mysore	570009
Kerala	Ground Floor No: 44/856, MM Towers, Vazhuthacaud Road, Cotton Hill, Edapazhanji	Thiruvananthapuram (Trivandrum)	695014
	Ground and First Floor, Parambil Plaza, Kaloorkadavanthra road, Kathirkadavu, Ernakulam, Cochin	Cochin	682017
Madhya Pradesh	Unit no. G3 on Ground Floor and unit no. 104 on First Floor, Panama Tower, Manorama Ganj Extension, Near Crown Palace Hotel	Indore	452001
	Ground Floor, Kay Kay Business Center, Ram Gopal Maheshwari, Zone 1, Maharana Pratap Nagar	Bhopal	462023
	Ground Floor, Radha Sawmi bldg, Plot no 943, Patel Nagar, City Center	Gwalior	474011
	Ground Floor Unit no 12/13, Plot no. 42/B3, Napier Town, OPP Bhawartal Garden	Jabalpur	482001
Maharashtra	ICICI Prudential Asset Management Co Ltd, 2nd Floor. Brady House, 12/14 Veer Nariman Road Fort.	Mumbai	400001
	Ground Unit No 3 , First Floor, Unit No - 13, Esperanza, Linking Road, Bandra (West)	Mumbai	400050
	ICICI Prudential Assets Management Company Limited, Vivekanand villa, Opp. HDFC bank, Swami Vivekanand Road, Andheri (West), Mumbai	Mumbai	400058

2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon	Mumbai	400063
ICICI Prudential Asset Management Company Limited, Unit No. 1, Ground Floor, RNJ Corporate, Plot no 9, Jawahar Road, Opposite Ghatkopar Railway Station, Ghatkopar East	Mumbai	400077
ICICI Prudential Mutual Fund, Ground Floor, Suchitra Enclave Maharashtra Lane, Borivali (West)	Mumbai	400092
ICICI Prudential Mutual Fund, Ground Floor, Mahavir Arcade, Ghantali Road, Naupada, Thane West	Thane	400602
Unit no B15/15C, Ground Floor, Vardhman Chambers, Plot no. 84, Sector 17, Vashi	Navi Mumbai	400705
Shop No 1,2,3, Ground Floor of Cross wind, City Survey no 597, Mauza - Ambazari, North Ambazari Road, Gandhi Nagar	Nagpur	440010
Ground Floor, Plot no 57, Karamkala, New Pandit Colony, Opp Old Municipal Corporation, (NMC) Off Sharanpur Road,	Nashik	422002
ICICI Prudential AMC Ltd, Ground Floor, Office no 6, Chetna CHS Ltd. General Thimayya Marg, Camp-Pune	Pune	411001
1205 / 4 / 6 Shivaji Nagar, Chimbalkar House, Opp Sambhaji Park, J M Road	Pune	411004
Ground Floor, Empire Estate-4510, Premiser City Bldg, Unit No. A-20, Pimpri, Pune	PUNE	411019
Shop no A1, Ground floor, Dhaiwat Viva Swarganga, Next to Icici Bank, Aghashi Road, Virar West, Dist -Palghar,	Palghar	401303
Ground Floor, Shop no 1 and 2, Radhe Govind Bungalow, House No. 212/1, opposite HP gas agency, Samarth Nagar., Chhatrapati Sambhaji Nagar (Aurangabad)	Aurangabad	431001
ICICI Prudential AMC Ltd, Neel Empress, Ground Floor, Plot No 92, Sector 1/S	Panvel	410206
1089, E Ward, Anand Plaza, Rajaram Road	Kolhapur	416001
ICICI Prudential Asset Management Company Limited, Ground Floor, Unit no .7, Vikas Heights, Ram Baugh, Santoshi Mata Road, Kalyan	Mumbai	421301
ICICI Prudential Asset Management Company Limited, Ground Floor, 301, Pai Mansion, 5, Padma Nagar, Ramachandra Lane, Evershine Nagar, Malad West	Mumbai	400064
Ground Floor, Pride Coronet, Beside BATA Showroom, Baner	Pune	411045
Office no. 102, First Floor, Sai Kiran Apartments, Plot no 217, 11th Road, Central Avenue, chembur	Mumbai	400 071

New Delhi	ICICI Prudential Asset Management Company Limited, 1201-1212, 12th Floor, Narian Manzil, 23, Barakhamba Road, Connaught Place	New Delhi	110001
	UNIT No. 17-24, S-1 level, Ground Floor,Block F, American Plaza International Trade Tower, Nehru Place	Delhi	110019
	Unit No. 3504 to 3509, 2nd Floor, Chawari Bazar	Delhi	110 006
	Unit No. 123-126, First Floor, Aggarwal Cyber Plaza, Plot No. C-4,5,6, Tower – 1, Netaji Subhash Place, New Delhi – 110034	New Delhi	110034
	ICICI Prudential AMC Ltd, B23, Ground Floor, community Center, Janak Puri	New Delhi	110058
Orissa	ICICI Prudential Asset Management Company Ltd., Plot No – 381, Khata – 84, MZ Kharvel Nagar,Near Ram Mandir,Dist – Khurda, Bhubaneswar, Odisha	Bhubhaneshwar	751001
	ICICI Prudential Asset Management Company Ltd 515, Jagannath Bhawan Complex, Block-B/GF/1, Ground Floor, BK – Professor Pada Road, PO-AD Market, PS Badambadi, Cuttack, Odisha	Cuttack	753012
Punjab	Ludhiana Stock Exchange Building, built upon Property bearing Municipal No. 751/133, Khasra No. 720, Feroze Gandhi Market	Ludhiana	141001
	ICICI Prudential AMC Ltd. SCF-30, Ground Floor, Ranjit Avenue, B Block , Amritsar	Amritsar	143008
	Unit No.22, Ground Floor, City Square Building, EH 197, Civil Lines	Jalandhar	144001
	ICICI Prudential Mutual Fund, Property No. 7, 1st Floor, Old MC No 1623/5 III and 1623-E/5, Khewat No. 1892, Khasra No. 95/2-0, situated at Happy Nest, Bhupindra Road, Near Petrol Pump	Patiala	147001
Rajasthan	Unit No. D-34, Ground Floor, G - Business Park,Subhash Marg, C Scheme,	Jaipur	302001
	ICICI Prudential AMC Ltd SHOP NO. 2,RATNAM, PLOT NO.-14,BHATTJI KI BADI	Udaipur	313001
	ICICI Prudential Asset Management Company Ltd.Plot no. 437 B, Ground Floor, Sardarpura	Jodhpur	342003
Tamil Nadu	Abithil Square,189, Lloyds Road,Royapettah	Chennai	600014
	1st Floor, A Wing, Kimbarley Towers, Y-222, 2nd Avenue,Anna Nagar	Chennai	600040
	Unit No. 2E, at New Door Nos.43 & 44 / Old Nos.96 & 97, 11th Avenue, Ashok Nagar	Chennai	600083
	Ground Floor, No:1, Father Rhondy Street, Azad Road, R.S.Puram	Coimbatore	641002

	Door No.24, Ground Floor, GST Road, Tambaram Sanitorium, Chennai	Chennai	600047
	First Floor, Block No: 138, No: 465/5, 100 Feet By Pass Road, Velachery, Chennai – 600 042	Chennai	600042
Telanga	Ground & First Floor, No: 1-10-72/A/2, Pochampally House, Sardar Patel Road, Begumpet	Hyderabad	500016
Tripura	2nd Floor, Above Agartala opticals, Paradise Chowmahani, 60 Hari Ganga Basak Road, Agartala	Agartala	799001
Uttar Pradesh	Unit No. G-5, Sai square 16/116, (45), Bhargava Estate Civil Lines	Kanpur	208001
	Unit No. 1, Ground Floor, 14/113 Kan Chamber, Civil Line	Kanpur	208001
	Regency Plaza, Ground and First Floor, 5 Park Road.	Lucknow	226001
	D-58/12A-7, Ground Floor, Sagra, Varanasi	Varanasi	221010
	ICICI Prudential Asset Management Company Limited Shop No FF-1,FF-2 Vashishtha Vinayak Tower,38/1 Tashkant Marg,Civil Lines, Allahabad	Allahabad	211001
	Unit No. C-65, Ground Floor, Raj Nagar District Center	Ghaziabad	201002
	First Floor, Sector-18, Noida,Uttar Pradesh,K-20	Noida	201301
	Block No 18/4, Red Square, 1st Floor, Sanjay Place Commercial Complex	Agra	282002
	Ploat no -409 ,1st floor,Gram Chawani,Near Mahila Thana Civil Lines	Moradabad	244001
	Plot No. 24, First Floor, Block H-A1, Sector - 63, Noida, Gautam Budh Nagar	Noida	201301
Uttrakhand	Aarna Tower, Shop no. "c", Ground Floor, 1-Mahant Laxman Dass Road	Dehradun	248001
West Bengal	Room No 208, 2 nd Floor, Oswal Chambers, 2, Church Lane,	Kolkata	700001
	Ground Floor, Apeejay House, Block A, 3rd Floor, Apeejay House, Block A, 15 Park Street, Kolkata, West Bengal	Kolkata	700 016
	1st Floor, 1/393 Garihat Road (South) Opp. Jadavpur Police Station, Prince Alwar Shah Road	Kolkata	700068
	Shanti Square, Ground floor, Sevok Road, 2nd Mile, Siliguri, West Bengal	Siliguri	734001
	Mezzanine Floor, Lokenath Mansion, Sahid Khudiram Sarani, CityCentre	Durgapur	713216
	ICICI Prudential Asset Management Company Limited, Ground Floor, B-07/25 (S), PO - Kalyani, Near central Park More, Dist. – Nadia, West Bengal, Kalyani – 741235.	Kalyani	741235

	Shop A & B, Block - A, Apurba Complex, Senraleigh Road, Upcar Garden, Ground Floor, Near Axis Bank, Asansol	Asansol	713304
	1st Floor, Siddheswari garden, Building # 181, DUM DUM Road, Kolkata	Kolkata	700074
	74/A, Nutanchati, Vani Vihar, Ground Floor, P.O. & District - Bankura	Bankura	722101
	ICICI Prudential Asset Management Company Limited Ground Floor G.T. Road, East end Muchipara, Burdwan Sadar, Purba Burdwan	Purba Burdwan	713103
	79/A, Mukherjee Para Lane, Ground Floor, Sreerampore, Dist. – Hooghly	Hooghly	712201

Sr. Nos	Email-IDs:
1.	TrxnETF@icicipruamc.com
2.	TRXN@icicipruamc.com
3.	TrxnChandigarh@icicipruamc.com
4.	TrxnIndore@icicipruamc.com
5.	TrxnJaipur@icicipruamc.com
6.	TrxnLucknow@icicipruamc.com
7.	TrxnMUMretail@icicipruamc.com
8.	TrxnNCRretail@icicipruamc.com
9.	TrxnPatna@icicipruamc.com
10.	TrxnAhmedabad@icicipruamc.com
11.	TrxnBangalore@icicipruamc.com
12.	TrxnChennai@icicipruamc.com
13.	TrxnDelhi@icicipruamc.com
14.	TrxnHyderabad@icicipruamc.com
15.	TrxnKerala@icicipruamc.com
16.	TrxnKolkatta@icicipruamc.com
17.	TrxnMumbai@icicipruamc.com
18.	TrxnNRI@icicipruamc.com
19.	TrxnPune@icicipruamc.com

Toll Free Numbers and MF central mobile application:

- (MTNL/BSNL) 1800222999;
- (Others) 18002006666
- Website: www.icicipruamc.com

MFCentral platform enables a user-friendly digital interface for investors for execution of mutual fund transactions for all Mutual Funds in an integrated manner subject to applicable terms and conditions of the Platform. MFCentral will be operational in phased manner starting with non-financial transactions. MFCentral can be accessed using <https://mfcentral.com/> and a Mobile App which will be launched in future. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the designated Investor Service centres or collection centres of Kfintech or CAMS.MF Central application will be available as and when the same is launched.

Computer Age Management Services Limited (“**CAMS**”/ the “**Registrar**”), having its principal business at New No 10. Old No. 178, Opp. To Hotel Palm Grove, MGR Salai (K.H.Road) Chennai – 600 034 is the Registrar and Transfer Agent. Website- <https://www.camsonline.com/>.

**Other Cities: Additional official transaction acceptance points
(CAMS Transaction Points)**

• Agartala: Nibedita, 1st Floor, JB Road, Palace Compound, Agartala, Near Babuana Tea and Snacks, Tripura (West), Pin – 799 001. • Agra: No. 8, II Floor Maruti Tower Sanjay Place, Agra 282002, Uttar Pradesh • 303 – 304, 3rd Floor Marcado, Opp. Municipal Market, Near President Hotel, C G Road, Ahmedabad – 380009, Gujarat. • Nadiad: F -134, First Floor, Ghantakarna Complex, Gunj Bazar, Nadiad – 387001, Gujarat • Bijapur: Padmasagar Complex, 1st Floor, 2nd Gate, Ameer Talkies Road, Vijayapur (Bijapur) – 568101, Karnataka • Ajmer: Shop No.S-5, Second Floor Swami Complex, Ajmer 305001, Rajasthan • Akola: Opp. RLT Science College Civil Lines, Akola 444001, Maharashtra • Aligarh: City Enclave, Opp. Kumar Nursing Home Ramghat Road, Aligarh 202001, Uttar Pradesh • 18/18A, FF-3, Gayatri Dham Milan Tower, MG Marg, Civil Lines, Prayagraj, Allahabad - 211 001 • Assam: Kanak Tower 1st Floor, Opp. IDBI Bank/ICICI Bank, C.K.Das Road, Tezpur Sonitpur, Assam - 784 001 • Alleppey: Doctor’s Tower Building, Door No. 14/2562, 1st floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey 688011, Kerala • Alwar: 256A, Scheme No:1, Arya Nagar, Alwar 301001, Rajasthan • Sikar: C/O Gopal Sharma & Company, Third Floor, Sukhshine Complex Near Geetanjali Book depot Tapariya Bagichi, Sikar 332001, Rajasthan • Amaravati : 81, Gulsham Tower, 2nd Floor Near Panchsheel Talkies, Amaravati 444601, Maharashtra • Ambala : Shop No. 4250, Near B D Senior Secondary School, Ambala Cantt, Ambala, Haryana – 133 001 • Jalpaiguri: Babu Para, Beside Meenaar Apartment, Ward No VIII, Kotwali Police Station, PO & Dist Jalpaiguri, Pincode: 735101, West Bengal • Amritsar: 3rd Floor, bearing Unit No. 313, Mukut House, Amritsar 143001, Punjab • Anand: 101, A.P. Tower, B/H, Sardhar Gunj Next to Nathwani Chambers , Anand 388001, Gujarat • Anantapur: AGVR Arcade, 2nd Floor, Plot No. 37 (Part), Layout No. 466/79, Near Canara Bank, Sangamesh Nagar, Andhra Pradesh, Pin code - 515001 • Andhra Pradesh : 22b-3-9, Karl Marx Street, Powerpet, Eluru – 534002 • Andheri (parent: Mumbai ISC): CTS No 411, Citipoint, Gundivali, Teli Gali, Above C.T. Chatwani Hall, Andheri 400069, Maharashtra • Angul : Near Siddhi Binayak +2 Science College, Similipada, Angul – 759122, Orissa • Ankleshwar: Shop # F -56, 1st Floor, Omkar Complex, Opp Old Colony, Near Valia Char Rasta, G.I.D.C., Ankleshwar 393002, Gujarat • Asansol: Block – G 1st Floor P C Chatterjee Market Complex Rambandhu Talab P O Ushagram, Asansol 713303, West Bengal • S N Road Bye Lane, Badur Bagan, Near Gouri Shankar, P.O. & Dist. Coochbehar – 736101, West Bengal. • KH. No. 183/2G, opposite Hotel Blue Diamond, T.P. Nagar, Korba, Chhatisgarh – 495677 • CAMS Service Center, C/o. Rice Education and IT Centre, Near Wireless Gali, Amla Tola, Katihar Bihar – 854105 • Mukherjee Building First Floor, Beside MP Jewellers, next to Mannapuram Ward no. 5, Link Road, Arambag, Hooghly 712 601, West Bengal • House No. 18B, 1st Floor, C/o. Lt. Satyabrata Purkayastha, Opposite to Shiv Mandir, Landmark: Sanjay Karate Building, Near Isckon Mandir, Ambicapatty, Silchar – 788 004 • Aurangabad: 2nd Floor, Block D-21-D-22, Motiwala Trade Centre, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad 431001, Maharashtra • Balasore: B C Sen Road, Balasore 756001, Orissa • Bangalore:

Trade Centre, 1st Floor 45, Dikensen Road (Next to Manipal Centre), Bangalore 560042, Karnataka • Karnataka :Shop No. 2, 1st Floor, Shreyas Complex, Near Old Bus Stand, Bagalkot - 587 101, Karnataka • Bangalore: 1st Floor, 17/1, 272, 12th Cross Road, Wilson Garden, Bangalore – 560027 • Bankura: 1st Floor, Central Bank Building Machantala, PO Bankura Dist. Bankura, West Bengal - 722 101 • Bareilly: F-62, 63, Second Floor,, Butler Plaza Civil Lines, Bareilly 243001, Uttar Pradesh • Belgaum: Classic Complex, Block no. 104, 1st Floor, Saraf Colony Khanapur Road, Tilakwadi, Belgaum - 590 006, Karnataka • Bellary: CAMS Service centre, 18/47/A, Govind Nilaya, Ward No. 20, Sangankal Moka Road, Gandhinagar, Ballari - 583102, Karnataka • Berhampur: First Floor, Upstairs of Aaroon Printers Gandhi Nagar Main Road, Berhampur 760001, Orissa • Bhagalpur: Ground floor, Gurudwara road, Near old Vijaya Bank, Bhagalpur 812 001, Bihar • Purnea: CAMS Service Centre, C/O Muneshwar Prasad, Sibaji Colony, SBI Main Branch Road, Near Mobile Tower, Purnea – 854301, Bihar • Bharuch: A-111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch - 392001, Gujarat • Bhatinda: 2907 GH,GT Road Near Zila Parishad, Bhatinda 151001, Punjab • Bhavnagar: 501-503, Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar, Gujarat, Pin code – 364 001. • Bhilai: Shop No. 117, Ground Floor, Khicharia Complex, Opposite IDBI Bank, Nehru Nagar Square, Bhilai 490020, Chattisgarh • Bhilwara: Indraparstha tower Shop Nos 209-213, Second floor, Shyam ki sabji mandi Near Mukharji garden, Bhilwara 311051, Rajasthan • Bhojpur: Ground Floor, Old NCC Office, Club Road, Arrah – 802301, Bhojpur, Bihar • Bhopal: Plot No . 10, 2nd floor, Alankar Complex, Near ICICI Bank, M P Nagar, Zone II, Bhopal 462011, Madhya Pradesh • Bhubaneswar: 101/ 7, Janpath, Unit-III, Bhubaneswar 751001, Orissa • Bhuj: Tirth kala, First Floor, Opp. BMB Bank, New Station Road, Bhuj, Kutch – 370 001, Gujarat • Bolpur: Room No. FB26, 1st Floor, Netaji Market, Bolpur, West Bengal – 731204 • Godhra: 1st Floor, Prem Prakash Tower, B/H B.N Chambers, Ankleshwar Mahadev Road, Godhra - 389001, Gujarat • Bhavnagar: Shop No. 1, Ground Floor, Victoria Prime, Block D5/5-A, Kaliyabid Water Tank, Near Dilbahar, Lakhubha Hall Road, Bhavnagar, Gujarat - 364 002. • Nalanda: R-C Palace, Amber Station Road, Opp.: Mamta Complex, Bihar Sharif (Nalanda) Bihar 803 101. • Bhusawal (Parent: Jalgaon TP): 3, Adelaide Apartment Christain Mohala, Behind Gulshan-E-Iran Hotel Amardeep Talkies Road Bhusawal, Bhusawal 425201, Maharashtra • Bikaner: Behind Rajasthan patrika, in front of Vijaya Bank, 1404 Amar Singh Pura, Bikaner 334 001, Rajasthan • Bilaspur: Shop No. B-104, First Floor, Narayan Plaza, Link Road, Bilaspur, (C.G), 495 001 Contact:9203900626 • Bokaro: 1st Floor, Plot No. HE-7, City Centre, Sector 4, Bokaro Steel City Bokaro - 827004, Jharkhand, India • Bongaigaon: G.N.B Road, Bye Lane, Prakash Cinema, Bongaigaon – 783380, Assam • Burdwan: Basement, Building Name: - Talk of the Town, 399 G T Road, Burdwan, West Bengal, - 713 101 • Calicut: 29/97G 2nd Floor Gulf Air Building Mavoor Road Arayidathupalam, Calicut 673016, Kerala • Chandigarh: Deepak Towers, SCO 154-155, 1st Floor, Sector17-C, Chandigarh 160017, Punjab •Mandi 328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi – 175001 Himachal Pradesh •Door No. 4-8-73, Beside Sub Post Office, Kothagraham, Vijaynagaram – 535001, Andhra Pradesh •Haryana : Sco-11-12,1st Floor, Pawan Plaza, Model Town, Atlas Road, Subhash Chowk, Sonapat-130301 • Maharashtra: 1st Floor, Shraddha Niketan,Tilakwadi, Opp. Hotel City Pride, Sharanpur Road Nasik - 422 002 • Maharashtra: Dev Corpora, 1st Floor, Office no. 102, Cadbury Junction, Eastern Express Highway, Thane (West) - 400 601 1 • Maharashtra: st Floor, Shraddha Niketan, Tilakwadi, Opp. Hotel City Pride, Sharanpur Road Nasik - 422 002 • Chandrapur: Opp. Mustafa Décor, Near Bangalore Bakery, Kasturba Road,

Chandrapur, Maharashtra 442 402. Tel. No. 07172 – 253108, Chennai: Ground Floor No.178/10, Kodambakkam High Road Opp. Hotel Palmgrove Nungambakkam, Chennai 600034, Tamil Nadu • Chennai: 7th floor, Rayala Tower - III,158, Annasalai, Chennai, Chennai 600002, Tamil Nadu • Chennai: Ground floor, Rayala Tower- I,158, Annasalai, Chennai, Chennai 600002, Tamil Nadu • Cochin: Door No. 39/2638 DJ, 2nd Floor, 2A, M. G. Road, Modayil Building,, Cochin - 682 016. Tel.: (0484) 6060188/6400210 • Coimbatore: Old # 66 New # 86, Lokamanya Street (West) Ground Floor R.S. Puram, Coimbatore 641002, Tamil Nadu • Cuttack: Near Indian Overseas Bank Cantonment Road Mata Math, Cuttack 753001, Orissa • Davenegere: 13, 1st Floor, Akkamahadevi Samaj Complex Church Road P.J.Extension, Devengere 577002, Karnataka • Dehradun: 204/121 Nari Shilp Mandir Marg Old Connaught Place, Dehradun 248001, Uttaranchal • Delhi: CAMS Service Center, 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi 110001., New Delhi • CAMS Service Centre Office Number 112, 1st Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi-110058 • Deoghar: S S M Jalan Road Ground floor Opp. Hotel Ashoke Caster Town, Deoghar 814112, Jharkhand • Dewas: Tarani Colony, Near Pushp Tent House, Dewas – 455001, Madhya Pradesh • Dhanbad: Urmila Towers Room No: 111(1st Floor) Bank More, Dhanbad 826001, Jharkhand • Dhule: House No. 3140, Opp. Liberty Furniture, Jamnalal Bajaj Road, Near Tower Garden, Dhule 424001 • Durgapur: City Plaza Building, 3rd floor, City Centre, Durgapur 713216, West Bengal • Erode: 197, Seshaiyer Complex Agraharam Street, Erode 638001, Tamil Nadu • Faridhabad: LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad - 121 002 • Gaya: C/o Sri Vishwanath Kunj, Ground Floor, Tilha Mahavir Asthan, Gaya, Bihar – 823001 • Ghaziabad: 113/6 I Floor Navyug Market, Gazhiabad 201001, Uttar Pradesh • Ground Floor, Canara Bank Building, Dhundhi Katra, Mirzapur, 231 001, Uttar Pradesh, Contact no: 05442 – 220282, Email ID: camsmpr@camsonline.com • F-10, First Wings, Desai Market, Gandhi Road, Bardoli, 394 601, Contact No: 8000791814, Email ID: cambrd@camsonline.com • Hyderabad: No. 15-31-2M-1/4, 1st floor, 14-A, MIG, KPHB Colony, Kukatpally, Hyderabad 500072 • Office No. 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji Goa, Goa - 403001 • Gondal: Parent CSC - Rajkot, A/177, Kailash Complex, Khedut Decor, Gondal 360311, Gujarat • Gandhinagar : 507, 5th Floor, Shree Ugati Corporate Park, Opposite Pratik Mall, Near HDFC Bank, Kudasana, Gandhinagar – 382421 • Gorakhpur: Shop No. 5 & 6, 3rd Floor Cross Road, The Mall, AD Tiraha, Bank Road, Gorakhpur 273001, Uttar Pradesh • Gobindgarh: Opposite State Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan, Mandi Gobindgarh, Punjab – 147 301 • Guntur: Door No 5-38-44 5/1 BRODIPET Near Ravi Sankar Hotel, Guntur 522002, Andhra Pradesh • Gurgaon: Unit No - 115, First Floor, Vipul Agora Building, Sector - 28, Mehrauli Gurgaon Road, Chakkarpur, Gurgaon 122001, Haryana • Guwahati: Piyali Phukan Road, K.C Path, House No.-1 Rehabari, Guwahati 781008, Assam • H. No.: 14-3-178/1B/A/1, Near Hanuman Temple, Balaji Nagar, Bhoothpur Road, Mahbubnagar, Telangana - 509 001 • B1, 1st floor, Mira Arcade, Library Road, Amreli, 365601 • Gwalior: G-6, Global Apartment Phase-II, Opposite Income Tax Office, Kailash Vihar City Centre, Gwalior 474001, Madhya Pradesh • House No: GtK /006/D/20(3), (Near Janata Bhawan) D. P. H. Road, Gangtok - 737 101. Sikkim • Haridwar – F-3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand, 249408 • Vidya Bhavan Building, 1st Floor, Old Bus Stand Road, Hassan - 573201 • Hazaribag: Municipal Market Annanda Chowk, Hazaribagh 825301, Jharkhand • Hisar: 12, Opp. Bank of Baroda Red Square Market, Hisar 125001, Haryana • Hubli: No.204 - 205, 1st Floor, ' B ' Block, Kundagol Complex, Opp. Court, Club Road, Hubli 580029, Karnataka • Hyderabad: 208, II Floor, Jade

Arcade Paradise Circle, Secunderabad 500003, Andhra Pradesh • Indore: 101, Shalimar Corporate Centre 8-B, South Tukogunj, Opp.Greenpark, Indore 452001, Madhya Pradesh • Jabalpur: 975, Chouksey Chambers, Near Gitanjali School, 4th Bridge, Napier Town, Jabalpur 482001, Madhya Pradesh • Jaipur: R-7, Yudhisthir Marg, C-Scheme Behind Ashok Nagar Police Station, Jaipur 302001, Rajasthan • Jalandhar: 367/8, Central Town Opp. Gurudwara Diwan Asthan, Jalandhar 144001, Punjab • Jalgaon: Rustomji Infotech Services 70, Navipeth Opp. Old Bus Stand, Jalgaon 425001, Maharashtra • Jalna C.C. (Parent: Aurangabad): Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna 431203, Maharashtra • Jammu: JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar, Jammu 180004, Jammu & Kashmir • Jamnagar: 207, Manek Centre, P N Marg, Jamnagar 361001, Gujarat. Tel.: (0288) 6540116 • Jamshedpur: Tee Kay Corporate Towers 3rd Floor, S.B. Shop Area, Main Road, Bistupur, Jamshedpur-831001 • Jhansi: 372/18 D, 1st floor, Above IDBI Bank, Beside V-Mart, Near RASKHAN, Gwalior Road, Jhansi 284001 • Jodhpur: 1/5, Nirmal Tower Ist Chopasani Road, Jodhpur 342003, Rajasthan • Singh building, Ground Floor, C/o Prabhdeep Singh, Punjabi Gali, Opp. V-mart, Gar Ali, PO & PS, Jorhat – 785001, Assam • Junagadh: Circle Chowk, Near Choksi Bazar Kaman, Gujarat, Junagadh 362001, Gujarat • D.No: 3/2151/2152, Shop No. 4, Near Food Nation, Raja Reddy Street,, Kadapa: Kadapa 516001, Andhra Pradesh. West Bengal • R. N. Tagore Road, Kotwali P. S., Krishnanagar, Nadia, West Bengal. Pin code - 741101 • Kangra: C/O Dogra Naresh and Associates, College Road, Kangra, Himachal Pradesh, 176001 • D No – 25-4-29, 1st floor, Kommireddy vari street, Beside Warf Road, Opp Swathi Medicals, Kakinada 533001, Andhra Pradesh • Kalyani: A - 1/50, Block - A, Dist Nadia, Kalyani 741224, West Bengal • Kannur: Room No.14/435 Casa Marina Shopping Centre Talap, Kannur 670004, Kerala • Kanpur: I Floor 106 to 108 CITY CENTRE Phase II 63/ 2, The Mall, Kanpur 208001, Uttar Pradesh • Karimnagar: HNo.7-1-257, Upstairs S B H Mangammathota, Karimnagar 505001, Andhra Pradesh • Karnal (Parent: Panipat TP): 29 Avtar Colony, Behind Vishal Mega Mart, Karnal 132001 • Karur: # 904, 1st Floor Jawahar Bazaar, Karur 639001, Tamil Nadu • Kasaragod: KMC XXV/88, 1st and 2nd Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod - 671121, Kerala • Kashipur: Dev Bazaar, Bazpur Road, Kashipur – 244713, Uttarkhand • Kharagpur: 623/1 Malancha Main Road, PO Nimpura, Ward No - 19, Kharagpur 721304, West Bengal • Kharagpur: “Silver Palace”, OT Road, Inda – Kharagpur, G.P Barakola, P.S – Kharagpur local, West Midnapore – 721305 • Kolhapur: 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur 416001, Maharashtra • Kolkata: N/39, K.N.C Road, 1st Floor, Shrikrishna Apartment, (Behind HDFC Bank Barasat Branch), PO and PS: Barasat District: 24 PGS (North), Pincode - 700 124 • Kolkata – 2A, Ganesh Chandra Avenue, Room No. 3A “Commerce House” (4th floor), Kolkata 700013 • Kolkata: CAMS Service Centre Kankaria Centre, 2/1, Russell Street, 2nd Floor, West Bengal - 700071, Kolkata 700071, West Bengal • Kadakkan Complex, Opp Central School, Malappuram 670 504 • First Floor, Adjacent to Saraswati Shishu Mandir School, Gaushala, Near UPPCL Sub Station (Gandhi Park), Company Bagh Chauraha, Firozabad - 283 2033 • Kollam: Uthram Chambers, (Ground Floor), Thamarakulam, Kollam – 691 006., Kerala • Kota: B-33 ‘Kalyan Bhawan Triangle Part ,Vallabh Nagar, Kota 324007, Rajasthan • 1307 B, Puthenparambil Building, KSACS Road, Opposite ESIC Office, Behind Malayala Manorama, Muttanbalam P.O., Kottayam – 686 501, Kottayam: Door No - XIII/658, Thamarapallil Building, M L Road, Near KSRTC Bus Stand Road, Kottayam - 686001 • No. 28/8, 1st Floor, Balakrishna Colony, Pachayappa Street, Near VPV Lodge, Kumbakonam - 612001 • Kurnool: H.No.43/8, Upstairs Uppini Arcade, N R Peta,

Kurnool 518004, Andhra Pradesh • Shop No. 1128, First Floor, 3rd Line, Sri Babuji Market Complex, Ongole, Andhra Pradesh, Pin code - 523 001 • Lucknow: Off # 4,1st Floor, Centre Court Building, 3/C, 5 - Park Road, Hazratganj, Lucknow 226001, Uttar Pradesh • Ludhiana: U/ GF, Prince Market, Green Field Near Traffic Lights, Sarabha Nagar Pulli Pakhowal Road, Ludhiana 141002, Punjab • Madurai: Cams Service Centre, # 1st Floor, 278, North Perumal, Maistry Street (Nadar Lane), Madurai 625001, Tamil Nadu • Mangaluru: 14-6-674/15(1), Shop No - UG11-2 Maximus Complex, Light House Hill Road, Mangaluru - 575001, Karnataka. • Mapusa: Office no. 503, Buildmore Business Park, New Canca by pass road, Ximer, Mapusa, 403 507, Goa. • Margao: F4 - Classic Heritage, Near Axis Bank, Opp. BPS Club, Pajifond, Margao, Goa 403601 • Meerut: 108 1st Floor Shivam Plaza Opposite Eves Cinema, Hapur Road, Meerut 250002, Uttar Pradesh • Mehsana: 1st Floor, Subhadra Complex Urban Bank Road, Mehsana 384002, Gujarat • Moradabad: H 21-22, 1st Floor, Ram Ganga Vihar Shopping Complex, Opposite Sales Tax Office,, Uttar Pradesh • 501 - TIARA CTS 617, 617/1-4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali (West), Mumbai - 400 092. • Mumbai - Ghatkopar: Office no. 307, 3rd Floor, Platinum Mall, Jawahar Road, Ghatkopar East, Mumbai - 400077 • Mumbai: Rajabahdur Compound, Ground Floor Opp Allahabad Bank, Behind ICICI Bank 30, Mumbai Samachar Marg, Fort, Mumbai 400023, Maharashtra • Navi Mumbai: CAMS Service Centre BSEL Tech Park, B-505, Plot no 39/5 & 39/5A, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai - 400705 • Muzaffarnagar 235, Patel Nagar, Near Ramlila Ground, New Mandi,, Muzaffarnagar - 251001 • Muzzafarpur: Brahman toli, Durgasthan Gola Road, Muzaffarpur 842001, Bihar • Mysore: No.1, 1st Floor CH.26 7th Main, 5th Cross (Above Trishakthi Medicals) Saraswati Puram, Mysore 570009, Karnataka • Nadiad: F 142, First Floor, Gantakaran Complex, Gunj Bazar, Nadiad 387001, Gujarat • Nagpur: 145 Lendra Park, Behind Indus Ind Bank New Ramdaspath, Nagpur 440010, Maharashtra • Nagercoil IV Floor, Kalluveettil Shyras Center 47, Court Road, Nagercoil - 629 001 • Nanded: Shop No.8 and 9 Cellar, Raj Mohd. complex, Main Road Sree nagar, Nanded - 431 605. Tel. No. 9579444034 Nasik: 1st Floor, Shraddha Niketan, Tilakwadi, Opp. Hotel City Pride, Sharanpur Road, Nasik 422005, Maharashtra • Navsari: CAMS Service Center, 16, 1st Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari, Navasari 396445, Gujarat • Nagaland: House no. 436, Ground Floor, MM Apartment, Dr. Hokishe Sema Road, Near Bharat Petroleum, Lumthi Colony, Opposite T.K Complex, Dimapur - 797112 • Nellore: Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore - 524001, Andhra Pradesh. • New Delhi: Number G-8, Ground Floor, Plot No C-9, Pearls Best Height - II, Netaji Subhash Place, Pitampura, New Delhi - 110 034 • New Delhi : CAMS Service Center, 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi 110001., New Delhi • Nizamabad: CAMS Service Centre, 5-6-208, Saraswathi Nagar, Opposite Dr. Bharathi Rani Nursing Home, Nizamabad - 503001, Telangana • Noida: Commercial Shop No. GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K-82, Sector - 18, Noida - 201 301 • Palakkad: 18/507(3) Anugraha Garden Street, College Road , Palakkad 678001, Kerala • Panipat: 83, Devi Lal Shopping Complex Opp ABN Amro Bank, G.T. Road, Panipat 132103, Haryana • Patiala: 35 New Lal Bagh, Opposite Polo Ground, Patiala 147001, Punjab • Patna: 301-B, Third Floor, Patna One Plaza, Near Dak Bunglow Chowk, Patna 800001, Bihar • Pathankot: 13-A, 1st Floor, Gurjeet Market, Dhangu Road, Pathankot 145001, Punjab • • Port Blair CAMS Service Center C-101/2, 1st floor, near cottage industries, Middle point (Phoenix Bay), Port Blair- 744101, South Andaman • Phagwara : Shop no. 2, Model Town, Near Joshi Driving School, Phagwara - 144401, Punjab • Pondicherry: S-8, 100, Jawaharlal

Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry 605001, Pondicherry • Pune: Vartak Pride, First Floor, Suvery No. 46, City Survey No. 1477, Hingne Budruk, D.P Road, Behind Dinanath Mangeshkar Hospital, Karvenagar, Pune - 411052, Maharashtra • Raipur: HIG,C-23, Sector - 1, Devendra Nagar, Raipur 492004, Chattisgarh • Rajahmundry: Cabin 101 D.no 7-27-4 1st Floor Krishna Complex Baruvari Street T Nagar, Rajahmundry 533101, Andhra Pradesh • Rajkot: Office 207 - 210, Everest Building Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot 360001, Gujarat • Ranchi: 4, HB Road, No: 206, 2nd Floor Shri Lok Complex, Ranchi 834001, Jharkhand • Rohtak: 205, 2ND Floor, Blg. No. 2, Munjal Complex, Delhi Road, Rohtak 124001, Haryana • Rourkela: JBS Market complex, 2nd Floor, Udit Nagar, Rourkela - 769012, Odisha • Saharanpur: I Floor, Krishna Complex Opp. Hath Gate Court Road, Saharanpur 247001, Uttar Pradesh • Salem: No.2, I Floor Vivekananda Street, New Fairlands, Salem 636016, Tamil Nadu • Sambalpur: C/o Raj Tibrewal & Associates Opp.Town High School, Sansarak, Sambalpur 768001, Orissa • Sangli: Jiveshwar Krupa Bldg, Shop. No. 2, Ground Floor, Tilak Chowk, Harbhat Road, Sangli 416416, Contact No.: 0233-6600510 • Satna: 1st Floor, Shri Ram Market, Beside Hotel Pankaj, Birla Road, Satna 485001, Madhya Pradesh • Satara: 117 / A / 3 / 22, Shukrawar Peth Sargam Apartment, Satara 415002, Maharashtra • Shillong: 3rd Floor, RPG Complex, Keating Road, Shillong 793001, Meghalaya, Tel: (0364) 2502511 • Shimla: I Floor, Opp. Panchayat Bhawan Main gate Bus stand, Shimla 171001, Himachal Pradesh • Shimoga: Nethravathi Near Gutti Nursing Home Kuvempu Road, Shimoga 577201, Karnataka • Sikar: Pawan Travels Street, Opposite City Center Mall, Sikar – 332001, Rajasthan • Siliguri: 78, First Floor, Haren Mukherjee Road, Beside SBI Hakimpara, Siliguri - 734001, West Bengal • Solapur: 4, Lokhandwala Tower, 144, Sidheshwar Peth, Near Z.P. Opp. Pangal High School, Solapur 413001, Maharashtra • 47/5/1, Raja Rammohan Roy Sarani, PO Mallickpara, Dist Hoogly, Sreerampur 712203 • Surat: Office No 2 Ahura -Mazda Complex First Floor, Sadak Street Timalyawad, Nanpura, Surat 395001, Gujarat • Shop No - 2, Solaris Royce, - Opp Old RTO, Besides AGS Eyes Hospital, Athwagate, Surat - 395007 • Thane –Dev Corpora, A Wing, 3rd floor, Office no. 301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601 • Thiruppur: 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur 641601, Tamil Nadu • Thiruvalla: Central Tower, Above Indian Bank Cross Junction, Tiruvalla 689101, Kerala • Thiruvalla: 1st Floor, Room No. 61 (63), International Shopping Mall, Opp. St. Thomas Evangelical Church, Above Thomson Bakery, Manjady, Thiruvalla, 689105, Kerala • Tirunelveli: III Floor, Nellai Plaza 64-D, Madurai Road, Tirunelveli 627001, Tamil Nadu • Tirunelveli: No. F4, Magnem Suraksha Apartments, Thiruvananthapuram Road, Tirunelveli - 627 002, Kerala • Tirupathi: Shop No: 6, Door No: 19-10-8 (Opp to Passport Office), AIR Bypass Road Tirupati - 517501, Andhra Pradesh, Tel: (0877) 6561003 • No. A5 75/1, Vaiyapuri Nagar 2nd Cross, Karur, Tamil Nadu – 639002 • Trichur: Room No. 26 & 27, DEE PEE PLAZA, Kokkalai, Trichur 680001, Kerala • Trichy: No 8, I Floor, 8th Cross West Extn Thillainagar, Trichy 620018, Tamil Nadu • Trivandrum: TC No: 22/902, 1st - Floor “BLOSSOM” Bldg, Opp. NSS Karayogam, Sasthamangalam Village P.O, Trivandrum – 695 010, Kerala., Kerala • Udaipur: 32, Ahinsapuri, Fatehpura circle, Udaipur – 313001, Email Id - camsudp@camsonline.com, Rajasthan • Udampur: Guru Nank Institute, NH-1A, Udampur, Jammu & Kashmir – 182101 • Vadodara: 103 Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara 390007, Gujarat • Valsad: Ground Floor Yash Kamal -”B” Near Dreamland Theater Tithal Road, Valsad 396001, Gujarat • VAPI: 208, 2nd Floor, Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C., Char Rasata, Vapi 396195, Gujarat • Varanasi: Office no 1, Second floor,

Bhawani Market, Building No. D-58/2-A1, Rathyatra, Beside Kuber Complex Varanasi - 221010, Uttar Pradesh • Vellore: Door No. 86, BA Complex, 1st Floor, Shop No. 3, Anna Salai (Officer Line), Tollgate, Vellore, Tamilnadu - 632 001. • Vijayawada: 40-1-68, Rao & Ratnam Complex Near Chennupati Petrol Pump M.G Road, Labbipet, Vijayawada 520010, Andhra Pradesh • Himachal Pradesh: 328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi – 175001 • Flat No GF2, D NO 47-3-2/2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam - 530 016, Andhra Pradesh • Warangal: A.B.K Mall, Near Old Bus Depot Road, F-7, 1st Floor, Ramnagar, Hanamkonda, Warangal 506001, Andhra Pradesh • Yamuna Nagar: 124-B/R Model Town Yamunanagar, Yamuna Nagar 135001, Haryana. • Gopal katra, 1st Floor, Fort Road Jaunpur – 222001, Contact no: 05452 321630 Jaunpur • Hosur: Survey No.25/204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Opposite to Kutty's Frozen Foods, Hosur - 635 110, Tamil Nadu, Contact no: 04344 – 262303. Ground Floor, Kalika Temple Street, Beside SBI Bazar Branch, Berhampur, 760 002, Odisha. Opposite Dutta Traders, Near Durga Mandir, Balipur, Pratapgarh, Uttar Pradesh, Pin Code – 230 001. • CAMS Service Center, Office No 413, 414, 415, 4th Floor, Seasons Business Centre, Opp. KDMC (Kalyan Dombivli Municipal Corporation) Shivaji Chowk, Kalyan (W) - 421 301. • Police Line, Ramakrishna Pally, Near Suri Bus Stand, Suri, West Bengal – 731101. CAMS Service Center, Anand Plaza, Shop number 6, 2nd floor, Sarbananda Sarkar Street, Munsifdanga, Purulia, West Bengal – 723101. • CAMS Service Center, 58 Padumbasan Maniktala more, 1st floor, Purba Medinipur, Tamluk, West Bengal – 721636. • CAMS Service Center, Das & Das Complex, First Floor, By-Pass Road, Opposite to Vishal Mega Mart, Chhapulia, Bhadrak, Odisha – 756100. • CAMS Service Centre, near New ERA Public School, Rajbagh, Srinagar, Jammu & Kashmir – 190 008. • CAMS Service Center, Shop No 5 & 6, B2B Elite, Ground Floor, Near Deshikendra School, Signal Camp, Latur, Maharashtra, Pin – 413512. • CAMS SERVICE CENTER, Shop No. 112, First Floor, Anant Vaibhav, University Road, Rewa, Madhya Pradesh, Pin – 486001 • Computer Age Management Services Ltd, Darji Pokhari Chakka, Above OM Jewelers, Hospital Square, Puri, Odisha – 752001. • Plot No 49, Ward No 31, Swami Vivekanand Ward, Gully No 1, Padawa, Khandwa – 450001, Madhya Pradesh. • 12/179, Bairagdar Building, Behind Congress Committee Office, Ichalkaranji – Maharashtra – 416115.

TP Lite Centres

• Ahmednagar: Office No. 3, 1st Floor, Shree Parvati, Plot No. 1/175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar – 414003 • Basti: Office # 3, 1st Floor, Jamia Shopping Complex, Opp Pandey School, Station Road, Basti 272002, Uttar Pradesh • Chhindwara: 2nd Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara – 480001, Madhya Pradesh • Chittorgarh: CAMS Service centre, 3 Ashok Nagar, Near Heera Vatika, Chittorgarh, Chittorgarh 312001, Rajasthan • Darbhanga: Shahi Complex, 1st Floor Near RB Memorial hospital, V.I.P. Road, Benta Laheriasarai, Darbhanga 846001, Bihar • Dharmapuri : # 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Dharmapuri 636701, Tamil Nadu • Shop No 26 and 27, Door No. 39/265A and 39/265B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool, Andhra Pradesh, 518001 • Dhule : H. No. 1793 / A, J.B. Road, Near Tower Garden, Dhule 424001, Maharashtra • Faizabad: 9/1/51, Rishi Tola, Fatehganj, Ayodhya, Faizabad, Uttar Pradesh–224001 • Gandhidham: Office No. 4,, Ground Floor, Ratnakala Arcade, Plot No. 231, Ward – 12/B, Gandhidham 370201, Gujarat •

Gulbarga: Pal Complex, 1st Floor Opp. City Bus Stop, SuperMarket, Gulbarga 585101, Karnataka • Haldia: 2nd Floor, New Market Complex, Durgachak Post Office, Purba Medinipur District, Haldia 721602, West Bengal • Haldwani: Durga City Centre, Nainital Road Haldwani, Haldwani 263139, Uttaranchal • Himmatnagar: Unit No. 326, Third Floor, One World - 1, Block - A, Himmatnagar, Gujarat - 383 001. • Hoshiarpur: Near Archies Gallery Shimla Pahari Chowk, Hoshiarpur 146001, Punjab • Hosur: No.303, SIPCOT Staff Housing Colony, Hosur 635126, Tamil Nadu • Jaunpur: 248, Fort Road, Near Amber Hotel, Jaunpur 222001, Uttar Pradesh • Katni: 1st Floor, Gurunanak Dharmakanta, Jabalpur Road, Bargawan, Katni 483501, Madhya Pradesh • Khammam: Door No.15-11-432, 1st Floor, Krushi Bhavan Road, Beside Minerva Grand Hotel, VDO's Colony, Khammam - 507002, Telangana, Andhra Pradesh • Malda: Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda 732101, West Bengal • Manipal: CAMS Service Centre, Basement floor, Academy Tower, Opposite Corporation Bank, Manipal 576104, Karnataka • Mathura: 159/160 Vikas Bazar, Mathura 281001, Uttar Pradesh • Moga: Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory, Moga - 142001, Punjab., • Namakkal: 156A / 1, First Floor, Lakshmi Vilas Building Opp. To District Registrar Office, Trichy Road, Namakkal 637001, Tamil Nadu • Palanpur: Gopal Trade Centre, Shop No. 13-14, 3rd Floor, Near BK Mercantile Bank, Opp. Old Gunj, Palanpur 385001, Gujarat • Rae Bareli: No.17 Anand Nagar Complex, Rae Bareli 229001, Uttar Pradesh • Rajapalayam: D. No. 59 A/1, Railway Feeder Road Near Railway Station, Rajapalayam 626117, Tamil Nadu • Ratlam: Dafria & Co 81, Bajaj Khanna, Ratlam 457001, Madhya Pradesh • Ratnagiri: Orchid Tower, Ground Floor, Gala No. 06, S.V. Road No. 301/Paiki ½, Nachane Municipal Aat, Arogya Mandir, Nachane Link Road, Ratnagiri – 415612, Maharashtra • Roorkee: Cams Service Center, 22 Civil Lines Ground, Floor, Hotel Krish Residency, (Haridwar), Roorkee 247667, Uttaranchal • Sagar: Opp. Somani Automobiles Bhagwanganj, Sagar 470002, Madhya Pradesh • Shahjahanpur: Bijlipura, Near Old Distt Hospital, Jail Road, Shahjahanpur 242001, Uttar Pradesh • Sirsa: Bansal Cinema Market, Beside Overbridge, Next to Nissan car showroom, Hissar Road, Sirsa 125055, Haryana • Sitapur: Arya Nagar Near Arya Kanya School, Sitapur 262001, Uttar Pradesh • Solan: 1st Floor, Above Sharma General Store Near Sanki Rest house The Mall, Solan 173212, Himachal Pradesh • Srikakulam: Door No 10-5-65, 1st Floor Dhanwanthri Complex, Kalinga Road, Opp Chandramouli Departmenta Store, Near Seven Roads Junction, Srikakulam – 532 001, Andhra Pradesh • Sultanpur: 967, Civil Lines Near Pant Stadium, Sultanpur 228001, Uttar Pradesh • Surendranagar: 2 M I Park, Near Commerce College Wadhwan City, Surendranagar 363035, Gujarat • Tinsukia: Bangiya Vidyalaya Road, Near old post office, Durgabari, Tinsukia 786125, Assam • Tuticorin: 4B / A-16 Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin 628003, Tamil Nadu • Ujjain: 109, 1st Floor, Siddhi Vinayak Trade Centre, Shaheed Park, Ujjain 456010, Madhya Pradesh • Vasco: No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex, Near ICICI Bank, Vasco da gama 403802, Goa • Wardha: CAMS Service Center, Opp. Raman Cycle Industries, Shastri Chowk, Krishna Nagar, Wardha, Maharashtra – 442001 Yavatmal: Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal 445001, Maharashtra. • PID No. 88268, 2nd Floor, 2nd Cross, M G Road, Tumkur, Karnataka, Pin-572 101 • CAMS Service Center, 12/179, Bairagdar Building, Behind Congress Committee Office, Ichalkaranji – Maharashtra – 416115 • CAMS Service Center Plot No 49, Ward No 31, Swami Vivekanand Ward, Gully No 1, Padawa, Khandwa – 450001, Madhya Pradesh

In addition to the existing Official Point of Acceptance of transactions, Computer Age Management Services Ltd. (CAMS), the Registrar and Transfer Agent of ICICI Prudential Mutual Fund, having its office at New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road), Chennai - 600 034 shall be an official point of acceptance for electronic transactions received from the Channel Partners with whom ICICI Prudential Asset Management Company Limited has entered or may enter into specific arrangements for all financial transactions relating to the units of mutual fund schemes. Additionally, the secure Internet sites operated by CAMS will also be official point of acceptance only for the limited purpose of all channel partners transactions based on agreements entered into between IPMF and such authorized entities. Additionally, the Internet site(s) operated by the AMC and online applications of the AMC [including i-Invest iPru (previously IPRUTouch)] will also be official point of acceptance. The AMC also accepts applications received on designated FAX numbers.

In addition to the existing Official Point of Acceptance of transactions, authorized Points of Service (POS) of MF Utilities India Private Limited (MFUI) shall be an official point of acceptance for all financial and non- financial transactions. The updated list of POS of MFUI is available on www.mfuindia.com. The online transaction portal of MFUI is www.mfuonline.com. Further, Investors can also subscribe units of the Scheme during the NFO Period by availing the platforms/facilities made available by the Stock Exchanges.

For the updated list of official Point of Acceptance of transactions of AMC and CAMS, please refer the website of the AMC viz., www.icicipruamc.com

Open Network for Digital Commerce (ONDC)

The schemes of ICICI Prudential Mutual Fund (the Fund) are now available to be transacted through the Open Network for Digital Commerce (ONDC) ("Network"). To facilitate transactions through this Network, the Fund has/shall enter into agreement with service provider(s) who would provide backend platform on behalf of the Fund. The said platform would be considered as an 'OPAT'.

Accordingly, for the purpose of determining the applicability of NAV, the time at which request for purchase / sale / switch of units is received on the server(s) of the said platform will be considered as time of receipt of transaction with the AMC.

As per existing system architecture of ONDC network, currently regular plans of the schemes of ICICI Prudential Mutual Fund are available for transaction through this route.

